



HEAD OFFICE
Uttarakhand Pollution Control Board
Gauradevi Paryavaran Bhawan
46-B, I.T. Park, Sahastradhara Road,
Dehradun (Uttarakhand)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

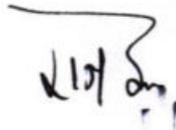
Factual and Action Taken Report in compliance of order dated 27.09.2022 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Appeal No. 39 of 2022 titled as "Deepak Kumat & Anr. Versus State of Uttarakhand & Ors.

INDEX

Sr. No.	Description of Documents	Page No(s)
1.	Factual and Action Taken Report.	1 - 3
2.	ANNEXURE-1: Inspection Report of Joint Committee along with Annexure- 1 & 16.	4- 94

Date: 17.01.2023

Place: Dehradun

 PL

Factual and Action Taken Report
In the matter of
Appeal No. 39/2022
(I.A. No. 224/2022 & I.A. No. 226/2022)

Deepak Kumar & Anr.Appellant(s)

Versus

State of Uttarakhand & Ors.Respondent(s)

I. BACK GROUND

1. That, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of Appeal No. 39/2022 (I.A. No. 224/2022 & I.A. No. 226/2022), Deepak Kumar & Anr. Vs. State of Uttarakhand & Ors. issued inter alia following directions on 27.09.2022:

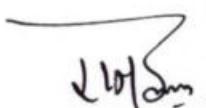
"xxx.....xxx.....xxx"

4. Let a joint committee of CPCB, State PCB and District Magistrate, Dehradun ascertain the factual situation and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If the Committee finds that there is any illegality involved, the Committee may take remedial action coordination with the concerned authorities as per law.

xxx.....xxx.....xxx"

2. In compliance of order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 27.09.2022, the Joint Committee has undertaken inspection of the area in question on dated 07.12.2022. Following officials of the Joint Committee were part of the inspection :-

1. Sh. Vinod Kumar, SDM, Vikasnagar, Dehradun
2. Sh. Runa Oraon, Sci. 'D', CPCB, Regional Directorate, Lucknow.
3. Dr. R.K. Chaturvedi, Regional Officer, UKPCB, Dehradun.
4. Dr. Amit Gaurav, Deputy Director/Geologist, Geology and Mining Department, Dehradun.

II. FACTUAL REPORT

Copy of the Joint Inspection Report of Joint Committee enclosed as ANNEXURE-1.

III. ACTION TAKEN BY UKPCB

It is evident from the observations of Joint Committee that M/S Balaji Stone Crusher is not complying with norms related to air pollution control measures as prescribed under the Environment (Protection) Rules, 1986 as amended and *Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Pulveriser Plant, Hotmix Plant, Readymix Plant & Pulveriser Anugya Nitti, 2021*. Action is being initiated the under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (as amended), which include imposition of environmental compensation against the non-complying Unit.

✓ 10/01/2021

Ph

**JOINT INSPECTION REPORT OF BALAJI STONE CRUSHER,
DEHRADUN (UTTARAKHAND)**

IN THE MATTER OF

**DEEPAK KUMAR AND ANR. VS STATE OF UTTARAKHAND & ORS.
(APPEAL NO. 39/2022, I.A. NO. 224/2022 & I.A. NO. 226/2022)**

Background:

Hon'ble NGT, Principal Bench, New Delhi passed order on 27.09.2022 in the matter of Deepak Kumar and Anr. Vs State of Uttarakhand &Ors. (Appeal No. 39/2022, IA No. 224/2022 and IA No. 226/2022) for factual report on grant of Environmental Clearance (EC) in favour of M/s Balaji Stone Crusher, Village-Baluwala, Vikasnagar, Dehradun (Uttarakhand).

Relevant para of the Hon'ble NGT order is as below: -

"3. Having regard to above grievance, we consider it appropriate to verify the factual position to determine whether any intervention of this Tribunal is called for.

4. Let a joint Committee of CPCB, State PCB and District Magistrate, Dehradun ascertain the factual situation and furnish a factual and action taken report within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If the Committee finds that there is any illegality involved, the Committee may take remedial action coordinating with the concerned authorities as per law."

Copy of the referred order of Hon'ble NGT is enclosed at **Annexure-1**.

In pursuant to the said order, joint inspection of stone crusher referred above was carried out on 07.12.2022 by a team comprising following officials:

1. Sh. Runa Oraon, Sc. 'D,'CPCB, Lucknow
2. Dr.R.K.Chaturvedi, Regional Officer, UKPCB, Dehradun
3. Dr. Amit Gaurav, Deputy Director/geologist, Geology and Mining Department, Dehradun
4. Sh. Bhola Singh, Revenue Inspector, Charba, Vikas Nagar, Dehradun
5. Sh. S.S. Chauhan, Assistant Scientific Officer, UKPCB, Dehradun

Salient details, observations and factual report based on inspection are as below:

M/s Balaji Stone Crusher, Village-Baluwala, Vikasnagar, Dehradun (UK)

- I. M/s Balaji Stone Crusher (hereafter referred as "the unit") is spread over a total area of 3.043 Ha (1.155Ha purchased land for stone crusher and 1.886 Ha rented land for road and other purpose). The unit has crushing capacity of 1000 Metric Ton Per Day. During inspection, the unit was in operation.
- II. As informed, the unit is established on April, 2022 and started its production since June, 2022. As informed by the unit representative, the operating hours of the unit is 6.00 AM to 6.00 PM.
- III. The stone crusher located within territorial limit of Doon Valley. EC has been granted by State Level Environment Impact Assessment Authority (SEIAA), Dehradun on 12.08.2021 considering stone crusher falls under Orange Category as per classification of industries by CPCB and said proposal is placed under B2 Category as per EIA notification. Copy of EC granted to the unit is annexed as **Annexure-2**.
- IV. The unit has been granted Consent to establishment of stone crusher by UKPCB on 25.04.2022. The unit has been granted CCA (Consolidated Consent & Authorization) on 23.05.2022, which is valid upto 31.03.2023

for capacity of 100 MT/Hr. Copy of Consent to establishment and CCA is annexed as **Annexure-3&4**.

- V. It is first stone crusher established in doon valley as red category of industries is not allowed as per Doon Valley Notification, 1989. After revision on classification of industries stone crushers categorized under orange category, therefore, more stone crusher is also proposed to install in doon valley in future as informed by the unit representative.
- VI. The unit has been granted permission for installation of stone crusher on 29.12.2021 from Industrial Development Section, Govt. of Uttarakhand for the period of 10 years under उत्तराखंड स्टोनक्रशर, स्क्रीनिंगप्लांट, मोबाईलस्टोनक्रशर, मोबाईलस्क्रीनिंगप्लांट, पल्वराइजरप्लांट, हॉटमिक्सप्लांट, रेडीमिक्सप्लांट अनुज्ञानीति, 2021. Copy of permission granted to the unit is annexed as **Annexure-5**.
- VII. Additional District Magistrate, Dehradun granted permission for storage of mineral on 25.05.2022, which was valid upto 10 years or renewal of stone crusher. The unit was granted storage capacity of minerals of 5,40,000 MT.
- VIII. During Inspection, Mining Department has carried out detail measurement of material stored in the premises of stone crusher, which is observed as 69.1070m³ (15183.74 MT) and quantity submitted by the unit on Uttarakhand Govt. e-ravanna portal was observed as 16185.54 MT, which is higher than measured quantity. Copy of the report of mining department is annexed as **Annexure-6**.
- IX. The unit receives raw material (dust, stone, sand etc.) through 02 mining lease owned by the partner of stone crusher located approx. 07 km away from stone crusher. The mining lease was granted by District Magistrate, Dehradun in Khasra No. 721/1, rakba 4.6140 Ha at village-Sahaspur in Tehsil Vikasnagar for five years on 30.05.2022 and Khasra No. 651/1, 716, 717/2 and 719, total Rakba 2.29000 Ha at Village Jassowala, Tehsil Vikasnagar for five years on 30.05.2022. Copy of mining permission

granted by District Magistrate for both mines are annexed as **Annexure No. 7&8.**

- X. As per Notification S.0.94(E), dated 06.01.2020 issued by Ministry of Environment, Forest and Climate Change, Govt. of India, permission from Union Ministry of Environment, Forest and Climate Change must be obtained before starting of any mining activity. The unit has obtained EC from SEIAA for mining activity on 31.05.2014 and CCA from SPCB on 07.06.2022.
- XI. The unit is meeting its fresh water requirement through one borewell. Electromagnetic flow meter is installed at borewell. The unit has not maintained any log book of fresh water consumption. The unit is exempted from NOC from ground water abstraction. Copy of exemption certificate is annexed as **Annexure-9.**
- XII. Waste water generated from screening plant is sent to settling tanks and after settling of sludge, supernatant water it is recycled back in the process. During inspection, it was observed that the unit has not provided pucca drain for conveyance of waste water to settling tank. Water was also spread near process area.
- XIII. Overflow system of settling tank was also not proper. Sludge is found disposed of on land.
- XIV. The unit has provided water sprinkler at unloading/transfer point of stone crushers. But, water sprinkler is not having required pressure to suppress dust. During inspection, water sprinkler was operational.
- XV. During inspection, it was observed that process area (primary crusher, secondary crusher etc.) was not completely covered and fugitive emission was observed during operation of stone crusher.
- XVI. During inspection, fugitive emission monitoring was carried out at two locations in premises of stone crusher. Particulate Matter is observed as

408.33 $\mu\text{g}/\text{m}^3$ and 511.81 $\mu\text{g}/\text{m}^3$. Copy of monitoring report is annexed as **Annexure-10**.

- XVII. The unit has provided tin shed in primary crusher and secondary crusher to control noise pollution. During inspection, noise monitoring was carried out and value are observed as 65.1 db, 68.8 db, 71.55 db, 72.59 db and 62.08 db. Copy of monitoring report is annexed as **Annexure-11**.
- XVIII. The unit has provided metaled road from weigh bridge to duck from one side, other side metaled road not complete.
- XIX. As per state policy 2021 issued on 11.11.2021, all stone crushers should provide ducting and scrubbing system. The unit is yet to install ducting and scrubbing system. During inspection, installation of dust suppression system with cyclone dust collector was under progress.
- XX. The unit has provided wall (brick wall and canvas cloth net) having height approx. 15 ft. to 30 ft. But, some places height of the wall is found insufficient. During inspection, construction of wall was under progress.
- XXI. The unit has not provided adequate green belt as per state policy 2021.
- XXII. As per said policy, site inspection by Sub-divisional Magistrate of area concerned, Divisional Forest Officer or his representative, District level officer authorized by Director General has to be carried out for proposed stone crusher/plant. The site inspection of the unit was carried out on 17.11.2021 and as per report, proposed site for the unit is meeting with siting criteria as per state policy 2021 (copy of the inspection report is annexed as **Annexure-12**).
- XXIII. As per allegation made by the applicant, the location of the stone crusher is on the flood plain of river in violation of Uttarakhand Mineral (Prevention of Illegal Mining, Illegal Transport, and Illegal Storage) Rules, 2020. Report of irrigation department regarding location of stone crushed

on flood plain is annexed as **Annexure-13**. As per report, stone crusher does not come under flood submerged area.

XXIV. During inspection, revenue department was also carried out survey of land used by the stone crusher and findings are as follows:-

शासनादेश संख्या 2197/VII-A-1/2021-03(110)/2021 दिनांक 29 दिसम्बर 2021 के क्रम में उत्तराखण्ड स्टोन केशर स्क्रीनिंग प्लान्ट, मोबाईल स्टोन केशर, मोबाईल स्क्रीनिंग प्लान्ट पत्वारिजर प्लान्ट हाट मिक्स प्लान्ट रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र संख्या- 3625/खनन/भू.खनि.ई/स्टो.के.प्ला./दे.दून/2021-22 दिनांक 10 दिसम्बर 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में बालाजी स्टोन केशर पार्टनर श्री प्रकाश सिंह, श्री कुलदीप सिंह, श्री दलीप कुमार एवं अन्य के पक्ष में ग्राम बालूवाला तह.वि.नगर जनपद दे.दून क्षेत्रान्तर्गत खसरा सं. 1304ख, 1305ख, 1116क, 1118ख, 1125ड, 1312क, 989ग, 990ग, 991घ, 1314ख, 1403खमि, 1404क, 1407ग, 1408ख, 1409ख, 1411ख, 1415क, 1405ख, 1406ख, 1407ख, 1125क, 1125ख, 1125ग कुल रकबा 3.043है. स्टोन केशर की स्थापना हेतु स्वीकृत किये जाने की अनुमति प्रदान की गयी है, जिसका संयुक्त निरीक्षण एन.जी.टी. टीम के साथ किया गया। ग्राम बालूवाला की खतौनी खाता सं. 287 पर अंकित ख.न.1125ख रकबा 0.5960है. भूमि खातेदार जयदीप दत्ता पुत्र स्व. कर्नल ओ.डी. दत्ता नि.23/18 तेगबहादुर रोड़, देहरादून व पंकज अग्रवाल पुत्र श्याम किशन लाल नि. न्यू रोड़ देहरादून व सुनील अग्रवाल पुत्र धर्मपाल अग्रवाल नि. जस्सोवाला व कुलदीप सिंह धीमान पुत्र त्रिलोक सिंह धीमान नि. रेशम माजरी व प्रकाश धीमान पुत्र त्रिलोक सिंह धीमान नि. रेशम माजरी डोईवाला दे.दून के नाम वर्ग (1क) संकमणीय भूमिधर दर्ज अभिलेख है। उक्त भूमि न्यायालय सहायक क्लेक्टर प्रथम श्रेणी विकासनगर के वाद सं. 64/22-23 के अन्तर्गत धारा 143 ज.वि.अधि. स्टोन केशर संचालन हेतु अकृषक भूमि घोषित है।

इसी प्रकार ग्राम बालूवाला की खतौनी खाता सं.297 पर अंकित खसरा नम्बर 1125ग रकबा 0.5590 है. भूमि उपरोक्त खातेदार जयदीप दत्ता पुत्र स्व.कर्नल ओ.डी. दत्ता आदि के नाम वर्ग 1क संकमणीय भूमिधर दर्ज अभिलेख है, उक्त भूमि न्यायालय सहायक क्लेक्टर प्रथम श्रेणी विकासनगर के वाद स. 65/22-23 के द्वारा अन्तर्गत धारा 143 ज.वि.अधि. स्टोन केशर संचालन हेतु आकृषक घोषित है।

इसी प्रकार ग्राम बालूवाला की खतौनी खाता सं.296 पर ख.न.1125क रकबा 0.8830है. भूमि खातेदार पंकज व नीरज पुत्रगण शाकम्बरदत्त के नाम संकमणीय भूमिधरी में दर्ज है, इस 0.8830है. में से 0.2780है. भूमि का किराया अनुबन्ध-पत्र बालाजी स्टोन केशर पार्टनर श्री दलीप कुमार पत्र गोवर्धन लाल नि.रेशम माजरी डोईवाला दे.दून वर्तमान पता म.न.9वी/9डी. गोविन्दनगर रसकोर्स देहरादून के पक्ष में खातेदार पंकज व नीरज द्वारा किया है।

जो स्टोन केशर गोविन्दनगर रेसकोर्स देहरादून के पक्ष में खातेदार पंकज व नीरज द्वारा किया है। जो स्टोन केशर स्वामि कुलदीन सिंह द्वारा उपलब्ध कराया गया है।

उपरोक्त तीनों खसरा नम्बर 1125ख क्षेत्रफल 0.5960है., 1125ग क्षेत्रफल 0.5590है., 1125क क्षेत्रफल 0.2780है. कुल रकवा 1.4330है. पर दौरान पैमाईश स्टोन केशर की मशीने व खनिज सामग्री पाई गयी, महोदय अवगत कराना है कि उक्त खसरा नम्बर 1125 ग्राम छरवा की सीमा से लगा हुआ है, पैमाईश के दौरान ग्राम छरवा रकवा 0.1750है. भूमि स्टोन केशर की चारदीवारी के अन्तर्गत पायी गयी। जिसके खसरा नम्बर 1723, 1727, 1728 है, जिसमें 0.0570 है. भूमि अन्य खातेदार श्री दिगपाल पुत्र बनवारी लाल आदि के नाम संक्रमणीय भूमिधरी में दर्ज है, तथा शेष 0.1180है. भूमि श्रेणी 6(1) जलमग्न में नदी शीतला (ग्राम समाज) के नाम दर्ज अभिलेख है, जिसका उपयोग कैंटीन कार्यालय व धर्मकांटा व परिसर के रूप में किया जा रहा है।

महोदय साथ ही यह भी अवगत कराना है, कि ग्राम छरवा के खसरा संख्या 1731 व 1732 में स्टोन केशर का निजी रास्ता 0.2000है. में विद्यमान है, उक्त खसरा नम्बर श्रेणी 6(1) जलमग्न में नदी शीतला (ग्राम समाज) अभिलेखों में अंकित है।

इसके अतिरिक्त ग्राम बालूवाला की खतौनी खाता संख्या 468 पर खसरा नम्बर 1116क/0.1160, 1118ख/0.0300, 1125ड/0.3500, 1312क/0.230, 989ग/0.0040, 990ग/0.0500, 991घ/0.0340, 1314ख/0.0700, 1403खमि/0.1300, 1404क/0.0750, 1411क/0.0550, 1407ग/0.0140, 1408ख/0.0500, 1409ख/0.0500, 1411ख/0.0150, 1414/0.0450, 1415क/0.2310, 1405ख/0.0500, 1406ख/0.0600, 1407ख/0.0360, कुल 1.4880है. खातेदार चैतराम पुत्र वीर सिंह चौहान आदि के नाम व खाता सं.469 पर खसरा नम्बर 1304ख रकवा 0.0700, 1305क रकवा 0.0520, कुल रकवा 0.1220है. खातेदार चैतराम चौहान पुत्र वीर सिंह आदि के संक्रमणीय भूमिधरी में दर्ज है, उक्त 1.6100है. भूमि का किराया अनुबन्ध-पत्र बालाजी स्टोन केशर के नाम खातेदार चैतराम चौहान द्वारा किया गया है। (संलग्नक-14)।

XXV. As per allegation made by the applicant, EC has been granted even before license to operate the stone crusher and without conducting any environment impact assessment. It may be noted that EC is the prior clearance before consent to operate. EC for the stone crusher was granted on 12.08.2021 by SEIAA and consent to operate was granted by UKPCB on 23.05.2022. The project is not covered in any schedule of EIA

Notification 2006 and subsequent amendments thereof. As per notification of MoEF vide no. SO 2125(E) dated 13.12.2007 "All those projects which are not covered under EIA Notification but which fall under the orange category, shall be considered by the SEIAA" (Annexure-15). SEIAA has considered this project in B2 category, based on form-1, Pre Feasibility Report & Environment Management Plan and granted EC as orange category B2 project. For B2 category proposal, EIA Study is not required.

XXVI. As per allegation made by the applicant, it is further stated that in Form-I which is an application for EC, the project activity is said to be building and construction project under Entry 8(a) of the Schedule to the EIA Notification dated 14.09.2006 but the EC mentions the project to be for stone crusher. It is observed that MoEF&CC has developed online parivesh portal for processing of proposals of EC which are covered under schedules of EIA Notification 2006, but there is no provision on parivesh portal for processing of EC proposals falling under orange category of Doon Valley Notification. It is pertinent to mention here that in application form-1 available at records of SEIAA, serial no 1 project name is mentioned as Environmental Clearance for proposed establishment of stone crusher plant by M/s Balaji Stone Crusher, and at serial no 2, "Not covered under EIA Notification' 2006 but Categorized as "orange" under Doon Valley notification 2020" (Annexure-16).

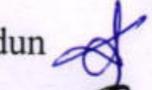
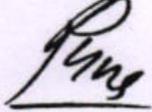
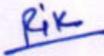
Recommendations:

It is evident from above observations, stone crusher is not observed completely complying with the stipulated conditions of permission granted by Industrial Development Section, Govt. of Uttarakhand as well as conditions stipulated in Uttarakhand stone crusher, screening plant, mobile stone crusher, mobile screening plant ... ready-mix plant State policy

2021. The stone crusher may impose Environmental Compensation by SPCB and directed to comply with following at the earliest:

- a) The unit should properly provide covered processing area for control of fugitive emission.
- b) The units should provide ducting and scrubbing system in cover shed to arrest dust as per State Policy, 2021.
- c) The unit should provide pucca drain for wastewater conveyance to settling tank.
- d) The unit should provide proper overflow system in settling tank.
- e) The unit should provide proper water sprinklers with sufficient pressure as per state policy 2021.
- f) The unit should install interlock system for air pollution control device and process.
- g) The unit should expedite to construct brick wall of sufficient height. The unit should provide adequate green belt as per State policy 2021. Till the adequate growth of plants, the unit may provide other alternative arrangement for fugitive emission control.
- h) The unit should provide complete metaled road as per State policy 2021.
- i) The unit should maintain proper log book of fresh water consumption.

Committee Members:

1. Sh. Vinod Kumar, SDM, Vikas Nagar, Dehradun 
2. Sh. Runa Oraon, Sc. 'D', CPCB, RD, Lucknow 
3. Dr. R.K. Chaturvedi, Regional Officer, UKPCB, Dehradun 
4. Dr. Amit Gaurav, Deputy Director/geologist, Geology and Mining Department, Dehradun 

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Appeal No. 39/2022
(I.A. No. 224/2022 & I.A. No. 226/2022)

Deepak Kumar & Anr.

Appellant(s)

Versus

State of Uttarakhand & Ors.

Respondent(s)

Date of hearing: 27.09.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Appellant: Mr. Ajit Sharma, Advocate for Appellant

ORDER

1. This Appeal has been preferred against order of the SEIAA, Uttarakhand dated 12.08.2021 granting EC for establishment of proposed stone crusher plant at Khasra No. 1125 Ka and Ga, village Baluwala, Pargana Pachhwadon, Tehsil Vikasnagar, District Dehradun.

2. Objection of the appellant is that Doon Valley is a protected area as per Notification dated 01.02.1989 where stone crushing is not permissible in the light of judgement of Hon'ble Supreme Court in *Rural Litigation & Entitlement Kendra v. State of U.P & Ors., AIR 1988 SC 2187*. Mining can be commenced only with the permission of the Central Government which has not been obtained in the present case. The

location of the stone crusher is on the flood plain of river in violation of Uttarakhand Mineral (Prevention of Illegal Mining, Illegal Transport and Illegal Storage) Rules, 2020. EC has been granted even before license to operate the stone crusher and without conducting any environment impact assessment. There is no permission for extraction of ground water while the EC notes that water requirement will be met from bore-well. This is not permissible in absence of permission for extraction of ground water. It is further stated that in Form-I which is an application for EC, the project activity is said to be building and construction project under Entry 8(a) of the Schedule to the EIA Notification dated 14.09.2006 but the EC mentions the project to be for stone crusher. It is also stated that EC is for 1.433 hectares while the stone crusher is on the area of 3.043 hectares. It is also stated that Director, Geology and Mining is father of Anuj Patrick, the project proponent (PP) and thus the EC/permission is vitiated by bias and conflict of interest.

3. Having regard to above grievance, we consider it appropriate to verify the factual position to determine whether any intervention of this Tribunal is called for.

4. Let a joint Committee of CPCB, State PCB and District Magistrate, Dehradun ascertain the factual situation and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If the Committee finds that there is any illegality involved, the Committee may take remedial action coordinating with the concerned authorities as per law.

5. The appellant may serve notice on SEIAA, Uttarakhand, M/s Balaji Stone Crusher and Mr. Suresh Lawrence Patrick and also furnish a set of papers to the members of the Committee which we have hereby constituted.

List for further consideration on 03.01.2023.

A copy of this order be forwarded to the SEIAA, Uttarakhand, CPCB, State PCB and District Magistrate, Dehradun by email for compliance.

I.A. No. 224/2022 is for condonation of delay. It is disposed of in view of the statement that appeal was filed within time.

I.A. No. 226/2022 is for exemption from filing translated and clear copies of the annexures. It is disposed of in view of the order passed on merits.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

September 27, 2022
Appeal No. 39/2022
(I.A. No. 224/2022 & I.A. No. 226/2022)
AB

पर्यावरण समाघात निर्धारण
उत्तराखण्ड, 653, इन्दिरानगर
सिमाद्वार रोड, देहरादून- 248006
वन एवं जलवायु परिवर्तन
भारत सरकार, नई दिल्ली द्वारा



State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road, Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- seiaa.seac.uk@gmail.com

फ़ोन: 0135-3510581
ईमेल: seiaa.seac.uk@gmail.com

E.C.No- 286-09(86)/2021

Dated- 12-08-2021

To,

M/s Balaji Stone Crusher .
19, Quality Complex, Rajpur Road, Dehradun.

Sub: Regarding Environment Clearance for Establishment of Proposed Stone Crusher Plant at Khasra no. 1125 Ka, Kha and Ga Village Baluwala, Pargana Pachhwadon, Tehsil - Vikasnagar, District - Dehradun.

Kindly refer to your online proposal No SIA/UK/IND/221759/2021 submitted to SEIAA Uttarakhand regarding aforementioned subject. The details about the project site and proposal for EC as per the documents submitted by the project proponent is as under:

S.No	Parameters	Description
1.	Proposal for EC	Establishment of Stone Crusher Plant
2.	Proposed site location	Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil - Vikasnagar, District - Dehradun (Uttarakhand)
3.	Coordinates of Project site	Latitude 30°25'53.42"N Longitude 77°48'36.41"E
4.	Total Plot Area	1.433 Hectare
5.	Production Capacity	1000 MTPD
6.	Water requirement (KLD)	Fresh water requirement: 7.74 KLD
7.	Source of water	Proposed Bore well
8.	Waste Water Management	Approx. 0.20 KLD of domestic effluents will only be generated and it will be subjected to Septic Tank/Soak Pit.
9.	Solid waste Generation & Disposal	The domestic wastes (1.60 kg/day approx.) will be segregated at source and collected in bins. The organic portion of the solid wastes will be treated in compost pits and recyclable portion will be disposed to the recycler for scientific recycling as per-CPCB norms.
10.	Hazardous Waste Generation & Disposal	As per the plan submitted collection storage, transportation and disposal will be done through TSDF as per MSIHC rules.
11.	Total Manpower	08 Nos.
12.	Electricity/Power requirement	Proposed - 400 KVA(Sources from UPCL) DG Set - 500 KVA x 01 No. (as standby arrangement)
13.	Land form, Land use and land ownership	Private Land.
14.	Project cost	Cost for Proposed project activity is ₹ .100.0 Lacs
15.	Corporate Environment Responsibility (CER)	2 % of the project cost.

The SEAC during its meeting held on 6th August, 2021 had undertaken appraisal of the project. It has been found that the proposal is not classified under any schedule of EIA Notification 2006 requiring EC. But the project site being located within the territorial limits of Doon Valley, hence provisions of Doon Valley Notification, 1989 (as amended from time to time) are applicable and the proposal is placed under Orange category (B2) requiring prior EC. After due examination of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations earlier, SEAC has recommended the grant of Environmental Clearance for the above project subject to compliance of the EMP and other stipulated conditions. SEIAA during

(Signature)

meeting dated 10th – 11th August, 2021 considered the above proposal based on the recommendation of SEAC. After due examination and deliberation, the SEIAA Uttarakhand hereby accords Environmental Clearance for the above project under category B-2 of EIA notification 2006 (as amended from time to time) subject to the strict compliance of the conditions mentioned below:-

Pre Operation-

- 1) The project proponent should advertise with basic details at least in two widely circulated local newspapers, within seven (7) days of the receipt of the clearance letter informing that the project has been accorded Environmental Clearance by SEIAA Uttarakhand and a copy of the same be sent to the Regional Office of Ministry of Environment, Forests and Climate Change, Govt of India located at 25 Subhash Road, Dehradun.
- 2) A copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat.
- 3) Consent to Establish/Consent to Operate shall be obtained from Uttarakhand Environment Protection and Pollution Control Board under relevant provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 before starting any construction activity at the site.
- 4) There shall be no felling of trees at the construction site and further no damage to the local vegetation shall be done. The installation of equipment/machineries shall be done within the vacant space available in the plant premises.

During Operation Phase-

- 1) No further expansion or modifications in the plan shall be carried out without the prior approval of competent authority.
- 2) The Project Authority shall strictly comply with provisions of Doon Valley Notification, 1989 (as amended from time to time).
- 3) During any type of construction in the existing land area, the topsoil excavated shall be used for backfilling/ landscape development/ green belt development. The same shall not be disposed of outside the boundaries of project site without approval of Competent Authority.
- 4) The groundwater samples shall be tested from accredited labs and it shall be ensured that test results comply with CPCB standards so as to ensure that there is no threat to groundwater quality by leaching of heavy metals and toxic contaminants.
- 5) All stacking and loading areas should be provided with proper gullies and drains equipped with baffles to prevent runoff from the site to enter any adjoining water body. Construction spoils including bituminous materials must not be allowed to contaminate watercourse and dumpsites as these may leach into ground water.
- 6) The manufacturing process shall be carried out in closed atmosphere without having any air emissions. However, air emissions from DG set should comply with CPCB norms by designing stack of adequate height.
- 7) No waste water shall be discharged outside the plant boundary and 'Zero Discharge' shall be strictly adhered to permissible standards.
- 8) All the hazardous residue and wastes arising from units shall be either sent to TSDF for land filling or for incineration. Hazardous chemicals shall be stored in tanks in tank farms, drums, carboys etc.
- 9) The gaseous emissions (SO₂, NO_x, CO, VOC and HC) and particulate matter along with Respirable Suspended Particulate Matter (RSPM) levels from various process units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- 10) Fugitive emissions in the work zone environment, product and raw materials storage areas shall be regularly monitored. The emissions shall conform to the limits imposed by the UEPPCB/Central Pollution Control Board. Dust / Powder from the formulation process shall be collected by dust extractor.
- 11) The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storages and Import of Hazardous Chemicals Rules, 1989, (as amended from time to time). Authorization from the UEPPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
- 12) The DG sets shall use low sulphur diesel type fuel and should have stack height complying with CPCB norms. DG set should be operated only during power failure in emergency situation.
- 13) The ambient air quality and noise levels as per CPCB norms shall be ensured through a monitoring system. Dust Suppression during construction activity shall be ensured. Acoustic enclosures shall be provided with all machineries and DG sets on site complying with Noise Levels as per CPCB standards.

Mx

- 14) Noise abatement wall should be constructed towards village side.
- 15) The vehicles used at the factory site should comply with emission norms and noise level standards of CPCB and State Transport Department. They should be operated only during non-peak hours.
- 16) All necessary efforts shall be made to ensure safety and hygiene of workforce. First Aid facility shall be established and trained manpower be engaged to deal with emergency cases. The labour force engaged on site shall be screened for health from time to time.
- 17) Adequate drinking water and sanitation facility shall be provided on site for the workforce. Provision shall be made for supply of domestic fuel to the workforce so that they do not remain dependent on adjoining forest areas for fuel wood.
- 18) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis.
- 19) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- 20) The fire safety arrangements and emergency exit plan should be as per the norms of the concerned regulatory authority/agency.
- 21) Rainwater harvesting for surface run off shall be ensured. Before recharging the surface run off, pretreatment must be done to remove suspended matter, oil and other particles.
- 22) Energy consumption measures like installation of LED/TFL for the external lighting area shall be ensured. The used LED/TFL shall be properly collected and disposed off as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- 23) 50 percent of the total project site area shall be converted into green belt. The green belt shall not include kitchen garden, flower pots and grasses/herbs in the area. It shall comprise of tree stand of aesthetic/fruit/timber value. Quality planting material shall be used during plantation as per standards of State Forest Department. The species should include criterion of fruit bearing and fast growth.
- 24) Solar panel/energy should be encouraged/installed in the premises.
- 25) The project proponent shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- 26) The project proponent shall ensure compliance to provisions of all the Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 27) The project proponent shall submit half yearly compliance report of stipulated conditions of Environment Clearance in soft copy through PARIVESH PORTAL given link: <https://parivesh.nic.in>. The compliance report shall also be e mailed to the Regional Office in Dehradun in moef.ddn@gov.in

Entire Life-

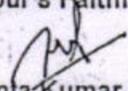
- 1) The vehicles used at the factory site should comply with emission norms and noise level standards of CPCB.
- 2) All necessary efforts shall be made to ensure safety and hygiene of deployed workforce. First Aid facility shall be established and trained manpower shall be engaged to deal with emergency cases. The labour force engaged on site shall be screened for health from time to time.
- 3) Adequate drinking water and sanitation facility shall be provided on site for the workforce.
- 4) Training shall be imparted to all employees on safety and health aspects. Pre- employment and routine periodical medical examinations for all employees shall be undertaken on regular basis.
- 5) The project authority shall also comply with the entire environment protection measures and safeguards proposed in the EMP. All the recommendations made in respect of environmental management and risk mitigation measures relating to the project shall be implemented.
- 6) The fire safety arrangements and emergency exit plan should be as per the norms of the concerned regulatory authority/agency.
- 7) Rainwater harvesting for surface run off shall be ensured. Before recharging the surface run off, pretreatment must be done to remove suspended matter, oil and other particles
- 8) The project proponent shall ensure compliance to provisions of all the Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 9) Under CER, Project Proponent apart from other activities, will also install Solar lights and distribute forest fire fighting equipments to the local groups (Mahila mangal dal/Yuvak mangal dal/Van Panchayat) in the adjoining villages close to forest areas in consultation with local Forest Officials.
- 10) The above environmental safeguards shall be implemented in letter and spirit. The project proponent shall establish Environment Monitoring Cell, and also submit six monthly compliance reports to this Authority and regional office of Ministry of Environment, Forests

and Climate Change, Govt of India at Dehradun. The contact details of the incharge of Environment Monitoring Cell will also be intimated in the compliance reports.

- 11) The SEIAA reserves the right to include additional safeguard measures, if found necessary and also to take action including revoking of the EC granted under provisions of EIA Notification 2006. This EC is being granted subject to compliance of Hon'ble Court Orders issued from time to time.
- 12) The SEIAA Uttarakhand reserves the right to withdraw the Environmental Clearance or add additional conditions.
- 13) If this Environmental Clearance is transferred then fresh Environment Clearance is to be obtained under EIA notification dated 14.09.2006. However, no activity shall be undertaken till the Environment Clearance is transferred in his name and he is lawfully bound to comply with the conditions of the Environmental Clearance.

In view of the COVID-19 scenario, social distancing at work-place shall be maintained, and such other conditions and safeguard shall be ensured as directed by Government of India, Government of Uttarakhand and concerned District Magistrate from time to time.

Your's Faithfully


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

No.- 286 09(86)/2021 dated- as above

Copy to following for information and necessary action:

1. APCCF, Regional office (Central) MoEFCC Govt of India, 25 Subhash Road, Dehradun.
2. Additional Chief Secretary, Forests & Environment, Government of Uttarakhand, Dehradun.
3. District Magistrate, Dehradun.
4. Member Secretary, UEPPCB, IT Park Dehradun.
5. D.F.O Dehradun Forest Division, Dehradun.
6. Guard File for uploading in Parivesh Website.

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई-115, नेहरू कॉलोनी, देहरादून-248001



REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehradun-248001

पत्रांक सं०-यूकेपीसीबी/आरओडी/एनओसी-/DDN-/2022-23/389-137
3649

दिनांक 25/04,
REGD. POST

सेवा में,

M/S Balaji Stone Crusher
Kh.No.-1125Ka,1125Kha,1125Ga,1304Kha,1305Ka1116Ka,1118Kha
1125dha,,989ga,990ga,991gha,1314kha1403khami,1404Ka,1407ga,
1408Kha,1409Kha1411Kha,1415Ka,1415Kha, 1405Kha,1404Kha,1407Kha,
Vill. Baluwala Tehsil Vikasnagar
Distt. Dehradun

विषय:- पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु सहमति (Consent to Establish) पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र Application-ID : 2318520, दिनांक 04-04-2022 का सन्दर्भ लें आपके आवेदन पत्र पर विचार किया गया है। अवगत हों कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापना हेतु सहमति पत्र निर्गत किया जात है।

1. स्थापना हेतु सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है:-

- | | |
|------------------------|---|
| (क) स्थल | : Kh.No.1125Ka,1125Kha,1125Ga,1304Kha,1305Ka1116Ka,1118Kha
1125dha,,989ga,990ga,991gha,1314kha1403khami,1404Ka,1407ga,
1408Kha,1409Kha1411Kha,1415Ka,1415Kha,1405Kha,1404Kha,1407Kha
Vill. Baluwala Tehsil Vikasnagar, Distt. Dehradun |
| (ख) उत्पादन | : Stone Crusher – 100 Metric Ton/Hour. |
| (ग) मुख्य कच्चे माल | : River Bed Material etc. |
| (घ) औद्योगिक उत्प्रवाह | : Nil. |
| (ङ.) प्रयुक्त ईंधन | : Diesel for DG Set 500 KVA |

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

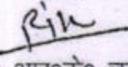
- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों व अन्तर्गत सहमति प्राप्त न कर ले। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्यक जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध विना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित किया जाये।
- घरेलू उत्प्रवाह, जिसकी मात्रा 2.0 कि०ली०/दिन से अधिक नहीं होगी। सेंटिक टैंक एवं सोकपिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाये।
- यह सहमति मात्र घरेलू उत्प्रवाह हेतु मान्य है। उद्योग से औद्योगिक उत्प्रवाह कदापि निस्तारित न किया जाये।

7. यह स्थापना हेतु सहमति पत्र पांच वर्ष की अवधि के लिए वैध है।
8. परिसर के चारों तरफ 15 फिट ऊँची बाउंड्रीवॉल का निर्माण किया जाये तथा Stone Crusher Plant को सभी तरफ से कवर्ड किया जाये।
9. उद्योग परिसर एवं परिसर के बाहर परिवेशीय वायु गुणवत्ता का अनुश्रवण करवा कर प्रत्येक 03 माह में रिपोर्ट इस कार्यालय में प्रेषित करें।
10. उद्योग का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।
11. उद्योग से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की सम्भावना न रहे।
12. उद्योग का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योगी का होगा।
13. उद्योग में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
14. यह सहमति केवल **Crushing & Screening** प्रक्रिया द्वारा **Stone Crusher – 100 Metric Ton/Hour.** के उत्पादन हेतु मान्य है। उद्योग में किसी प्रकार क्षमता परिवर्तन से पूर्व नियमानुसार सहमति प्राप्त करना अनिवार्य है।
15. उद्योग में बोर्ड की पूर्वानुमति के बिना क्षमता विस्तारीकरण/प्रक्रिया परिवर्तन कदापि न करें।
16. उद्योग में बोर्ड की पूर्वानुमति के बिना फर्नेश/ओवन/ ब्यायलर/अतिरिक्त डी0जी0 सेट आदि की स्थापना न की जाये।
17. उद्योग पर्यावरण संरक्षण अधिनियम –1986 में उल्लेखित समस्त प्राविधानों का अनुपालन सुनिश्चित करे।
18. उद्योग परिसर एवं परिसर से मुख्य सड़क तक पक्की सड़क का निर्माण किया जाये।
19. धूल जनित बिन्दुओं पर फव्वारों की स्थापना की जाये। जिनका संचालन अनवरत रूप से किया जाये।
20. बाउंड्रीवॉल के चारों तरफ सघन हरित पट्टिका विकसित की जाये।
21. यह सहमति मा0 सर्वोच्च न्यायालय, मा0 उच्च न्यायालय, मा0 हरित अधिकरण, केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा समय समय पर दिये गये निर्देश/आदेशों के अधीन रहेगी।
22. उद्योग स्टोन केशर, स्कीनिंग प्लांट, मोबाइल स्टोन केशर, हॉटमिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2021में निहित प्राविधानों का पूर्णतः अनुपालन सुनिश्चित करें।
23. उद्योग SEIAA से प्राप्त पर्यावरणीय स्वीकृति संख्या 286-9(86)/2021 dated 12-08-2021 का अनुपालन करना सुनिश्चित करे।
24. This Consent is being issued as per the letter issued by Secretary Government of Uttarakhand vide letter no. 1590/VII-A-I/2021/9(244)/2019 dated 15-09-2021 subject to the final adjudication of the writ petition (PIL) 212/2019 before Hon'ble High Court of Uttarakhand (Trilok Chand Vs State of Uttarakhand)
25. Unit has Obtained Anugya for establishment of stone crusher Via 2197/VII-A/2021/3(110)/21 Dated 29-09-2021

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 23.05.2022 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जायेगा।

भवदीय


(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी (प्र0)

पृ0 सं0 एवं दिनांक/उपरोक्तानुसार

प्रतिलिपि:- सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

Annexure 4

UEPCCB



REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uj.gov.in. E-mail : r.o.dehradun@gmail.com

UKPCB/ROD/Con/DDN.-1809/2022-23/ 847 - 386

Date: 23/05/22

REGD. POST

To,

M/S Balaji Stone Crusher
Kh.No.1125Ka,1125Kha,1125Ga,1304Kha,1305Ka,1116Ka,
1118Kha,1125dha,989ga,990ga,991gha,1314kha,1403khami,
1404Ka,1407ga,1408Kha,1409Kha,1411Kha,1415Ka,1415Kha,
1405Kha,1404Kha,1407Kha,Vill. Baluwala, Tehsil Vikasnagar
Distt. Dehradun

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application No. 2512257 Date 29.04.2022

CCA is hereby granted to M/S Balaji Stone Crusher located at Kh.No.-1125Ka, 1125Kha, 1125Ga, 1304Kha, 1305Ka, 1116Ka, 1118Kha, 1125dha, 989ga, 990ga, 991gha, 1314kha, 1403khami, 1404Ka, 1407ga, 1408Kha, 1409Kha, 1411Kha, 1415Ka, 1415Kha, 1405Kha, 1404Kha, 1407Kha, Vill. Baluwala Tehsil Vikasnagar, Distt. Dehradun subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted up to 31.03.2023 and valid for manufacturing of following products with Capital Investment / Net Assets Values 3.67 Cr.:-

S. No.	Last CTE		Present CCA (Fresh)	
	Product	Quantity (Per Hour)	Product	Quantity (Per Hour)
1	Stone, Grits, Chips, Zeera, Sand	100MTH	Stone, Grits, Chips, Zeera, Sand	100MTH

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE	Present CCA (Fresh)
Trade Effluent	Nil.	Nil.
Sewage	2.0 KLD	2.0 KLD

- (ii) Trade effluent treatment and disposal - Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive treatment and disposal facility for the treatment of domestic waste as per norms.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1.	D.G. Set (500 KVA)	2.0	HSD		Acoustic Enclosure	
Ambient Air Quantity						
2.	Suspended Particulate Matter (SPM)	Not to Exceed			600µg/M ³	

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40	

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules :-

- (i) Number of authorization and date of issue : -----
(ii) The Factory Manager of M/s Balaji Stone Crusher is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	0.001	Store in MS Drum, Recyclable

- (iv) The authorization shall be in force for 31.03.2023.
(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
(vi) An application for the renewal of an authorization shall be made as laid down under these rules.
(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Crushing & Screening Process only.
6. Compulsory documents to be submitted by the Industry/Unit :-
(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

UDPCB

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Rik
Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.

Regional Officer (I/c)

Regional Officer (I/c)

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. A Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
3. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. The applicant shall develop green belt within the premises.
5. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
6. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
7. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
8. Unit shall strictly comply with the provisions of the The Public Liability Insurance Act, 1991 as amended and Rules made there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. There should be no effluent discharge outside the unit premises.
10. The stone crushing unit shall ensure all measures for pollution control as specified under the Environment (Protection) Act, 1986 and Rules made there under, so that ambient air quality not exceed to prescribed limit at any time.
11. The Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants shall strictly follow the Uttarakhand Stone Crushing Units/Screening Plants/Mobile Stone Crusher/Mobile Screening Plants/Hot Mix Plants/Ready Mix Plants Anugya Nitti- 2021 (as amended time to time), promulgated by the State Government.
12. This consent is valid for Crushing and Screening only. If any change in process, product, capacity, unit must be obtained fresh CTE/COP as per Act.
13. This CCA valid for crushing of raw material (River Bed Materials) obtained from legitimate sources only.
14. The unit shall not operate during night hours as defined under Noise Rules-2000.
15. The CCA is valid for domestic effluent only. Industrial effluent should not be generated.
16. The unit shall insure that no sand washing being carried out without prior consent of Board.
17. The unit shall ensure to submit compliance report along with ambient air quality report within three months from the date of issue of this order.
18. Unit shall ensure to control air quality followed by regular spray water in premises and link road.
19. Unit should comply as per the measures given in E(P) Rule-1986 as amended time to time.
20. Unit should have all the valid permissions from the State Government and the concerning departments.
21. This Consent is being issued as per the letter issued by Secretary Government of Uttarakhand vide letter no. 1590/VII-A-I/2021/9(244)/2019 dated 15-09-2021 subject to the final adjudication of the writ petition (PIL) 212/2019 before Hon'ble High Court of Uttarakhand (Trilok Chand Vs State of Uttarakhand).
22. This CCA issued in accordance with the license given by the Government of Uttarakhand vide no. 2197/VII-A/2021/3(110)21 Dated 29.09.2021 at any stage, if the said permission is suspended/Cancelled, this CCA will be deemed cancelled.

UEPCB

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoE&F and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
5. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
6. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
7. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
8. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
9. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
12. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
13. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
14. The authorization is valid for temporary storage of Hazardous Waste within premises only.
15. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
16. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
17. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
18. In case of any accident, complete details in the light of Form-14 of the Hazardous Rules shall be submitted to this Board at the earliest.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent-oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.

Rik
Regional Officer (I/c)

उत्तराखण्ड शासन
औद्योगिक विकास (खनन) अनुभाग-1
संख्या: 2197 / VII-A-1 / 2021-03(110) / 2021
देहरादून, दिनांक: 24 दिसम्बर, 2021
--:कार्यालय ज्ञाप:-

उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट पल्वराईजर प्लांट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अंतर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र संख्या- 3625/खनन/भूखनि.ई/स्टो.क्रे.प्ला./दे0दून/2021-22, दिनांक 10 दिसम्बर, 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में बालाजी स्टोन क्रेशर पार्टनर श्री प्रकाश सिंह, श्री कुलदीप सिंह, श्री दलीप कुमार, एवं अन्य के पक्ष में ग्राम बालूवाला, तहसील विकासनगर, जनपद देहरादून क्षेत्रान्तर्गत खसरा सं0 1304ख, 1305क, 1116क, 1118ख, 11125ड, 1312क, 989ग, 990ग, 991घ, 1314ख 1403खमि0, 1404क, 1407ग, 1408ख, 1409ख, 1411ख, 1415क, 1405ख, 1406ख, 1407ख, 1125क, 1125ख 1125ग, कुल रकबा 3.043 है0 नाप भूमि में उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अध्याय-1 के बिन्दु संख्या 13 (1) के प्रावधानानुसार 100 टन प्रति घंटा क्षमता का स्टोन क्रेशर प्लांट की स्थापना/संचालन व प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा की स्वीकृति 10 वर्ष की अवधि हेतु, मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" में पारित होने वाले अन्तिम निर्णय/ आदेश के अधीन निम्नलिखित शर्तों/प्रतिबंधों के अधीन स्वीकृत किये जाने की अनुमति प्रदान की जाती है :-

1. प्लांट स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अध्याय-1 के बिन्दु संख्या 14 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्त" में उल्लिखित समस्त शर्तों (बिन्दु संख्या 1 से 09 तक) का अनुपालन किया जाना अनिवार्य होगा।
2. प्लांट स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अध्याय-1 के बिन्दु संख्या 5 (1) के अनुसार स्टोन क्रेशर एवं स्क्रीनिंग प्लान्ट की अनुज्ञा के उपरान्त उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ सहमति (Consent to establish) तथा प्लान्ट संचालन से पूर्व संचालनार्थ सहमति (Consent to operate) की अनुमति प्राप्त किया जाना अपरिहार्य होगा।
3. प्लांट स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अध्याय-1 के बिन्दु संख्या 8 (2) के अनुसार पर्यावरण संरक्षण एवं जलवायु परिवर्तन विभाग, उत्तराखण्ड शासन द्वारा निर्गत अधिसूचना सं0-55 दिनांक 09 जून 2021, पर्यावरण संरक्षण अधिनियम, 1986, वायु संरक्षण अधिनियम, 1981, जल संरक्षण अधिनियम, 1974 एवं संगत नियमावलियों तथा मा0 न्यायालयों, केन्द्र सरकार एवं राज्य सरकार द्वारा समय-समय पर जारी आदेशों/दिशा निर्देशों का अनुपालन किया जाना अनिवार्य होगा।
4. प्लांट स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अध्याय-1 के बिन्दु संख्या 11 (1) के अनुसार प्लांट की क्रशिंग क्षमता का निर्धारण किया जाना होगा।
5. अवशेष शुल्क रू0 19,90,000/- (संग्रह्ये उन्नीस लाख नब्बे हजार मात्र) प्लांट स्वीकृति के उपरान्त, ई-रवन्ना जारी होने से पूर्व निर्धारित लेखा शीर्षक में जमा किया जाना आवश्यक होगा।
6. प्लांट स्वामी द्वारा स्टोन क्रेशर नीति-2021 के अध्याय-1 के बिन्दु संख्या 38 के अनुसार स्टोन क्रेशर/स्क्रीनिंग प्लान्ट/मोबाईल स्टोन क्रेशर/मोबाईल स्क्रीनिंग प्लांट को प्रोसेसिंग यूनिट मानते हुए उत्पादित उपखनिज एक श्रेणी में होने के कारण प्लांट संचालक को उत्पादित/विक्रय की गयी मात्रा पर पर्यावरण एवं खनिज सम्पदा शुल्क रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि निर्धारित लेखाशीर्षक-0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।
7. प्लांट स्वामी द्वारा स्टोन क्रेशर नीति-2021 के अध्याय-1 के बिन्दु संख्या 39 (1) के अनुसार स्टोन क्रेशर प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं महानिदेशक भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति-युक्त अवसर प्रदान करने के उपरान्त गुण-दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।

8. प्लांट स्वामी द्वारा स्टोन क्रेशर नीति-2021 के अध्याय-I के बिन्दु संख्या 39 (2) के अनुसार यदि स्टोन क्रेशर प्लांट की स्वीकृति शासन द्वारा निर्गत किये जाने की तिथि से दो वर्ष की अवधि के भीतर प्लांट की स्थापना नहीं की जाती है, तो जिलाधिकारी एवं महानिदेशक, भूतत्व एवं खनिकर्म की संस्तुति पर शासन द्वारा अनुज्ञा धारक को युक्ति-युक्त सुनवाई का अवसर प्रदान करते हुए अनुज्ञा निरस्त किये जाने के संबंध में निर्णय लिया जायेगा।
9. स्टोन क्रेशर नीति-2021 के अध्याय-I के बिन्दु संख्या 39 (3) के अनुसार स्थापित एवं संचालित स्टोन क्रेशर प्लांट का प्रतिवर्ष (कम से कम एक बार) आधुनिक ड्रोन के माध्यम से सर्वे महानिदेशक भूतत्व एवं खनिकर्म इकाई द्वारा अनिवार्य रूप से कराया जाएगा तथा अनियमितता पाये जाने पर सुसंगत नियमानुसार कार्यवाही की जायेगी।
10. प्लांट स्वामी द्वारा मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" में पारित होने वाले अन्तिम निर्णय आदेश का अनुपालन सुनिश्चित किया जायेगा।
11. प्लांट स्वामी के द्वारा वर्तमान में प्रचलित स्टोन क्रेशर नीति 2021 के प्रावधानानुसार प्लांट की क्रशिंग क्षमता के सापेक्ष अवशेष कच्चे माल की आपूर्ति तथा अवशेष अवधि के लिए कच्चे माल की आपूर्ति के सम्बन्ध में नोटराईज्ड शपथ पत्र जिलाधिकारी कार्यालय, जिला खान अधिकारी कार्यालय, महानिदेशक, भूतत्व एवं खनिकर्म, देहरादून में प्रस्तुत किया जाना होगा।
12. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजिंग प्लांट, हॉट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2021 के अध्याय-I के बिन्दु संख्या 09 के अनुसार प्लांट में भण्डारण की मात्रा का निर्धारण किया जायेगा।
13. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

(लक्ष्मण सिंह)
संयुक्त सचिव

संख्या: ~~2197~~ (1)/VII-A-1/2021/03(110)/2021 एवं तददिनांकित।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून।
2. जिलाधिकारी, देहरादून।
3. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण से संबंधित मानकों को पूर्ण करने हेतु जो भी शर्तें निर्धारित हैं उनका अनुपालन Consent to operate देने से पूर्व कराना सुनिश्चित करें।
4. बालाजी स्टोन क्रेशर विकासनगर, देहरादून।
5. गार्ड फाईल।

आज्ञा से,

(लक्ष्मण सिंह)
संयुक्त सचिव

**NATIONAL GREEN TRIBUNAL (NGT) नई दिल्ली में योजित अपील No.39/2022 दीपक कुमार बनाम
उत्तराखण्ड राज्य के सम्बन्ध में।**

मा० NATIONAL GREEN TRIBUNAL (NGT) नई दिल्ली में योजित मूल अपील संख्या No.39/2022 दीपक कुमार बनाम उत्तराखण्ड राज्य में दिनांक 27.09.2022 में पारित आदेश के अनुपालन गठित समिति उपजिलाधिकारी विकासनगर, डा० रूना उरांव (वैज्ञानिक-घ) केन्द्रीय प्रदूषण नियंत्रण बोर्ड क्षेत्रीय निदेशालय लखनऊ, प्रभागीय वनाधिकारी, वन प्रभाग कालसी जनपद देहरादून, जिला खान अधिकारी भूतत्व एवं खनिकर्म इकाई देहरादून के द्वारा औद्योगिक विकास (खनन) अनुभाग-1 उत्तराखण्ड शासन के कार्यालय ज्ञाप संख्या 2197/VII-A-1/2021-03(110)/2021 दिनांक 29 दिसम्बर, 2021 के द्वारा बालाजी स्टोन क्रेशर पार्टनर श्री प्रकाश सिंह, श्री कुलदीप सिंह आदि के पक्ष में तहसील विकासनगर के ग्राम बालूवाला क्षेत्रान्तर्गत खसरा संख्या 1304ख, 1305क, 1116क, 1118ख, 1125ड, 1312क, 989ग, 990ग, 991घ, 1314ख, 1403ख मि०, 1404क, 1407ग, 1408ख, 1409 ख, 1411ख, 1415 क, 1405 ख, 1406ख, 1407 ख, 1125क, 1125 ख, 1125 ग कुल रकबा 3.043 हे० भूमि में 10 वर्ष की अवधि हेतु स्वीकृत 100 टन प्रतिघण्टा क्षमता एवं प्लान्ट परिसर में उपखनिज भण्डारण की क्षमता की अनुज्ञा हेतु स्वीकृत स्टोन क्रेशर का संयुक्त निरीक्षण दिनांक 07.12.2022 को किया गया, आख्या निम्नवत है:-

मौका निरीक्षण दिनांक 07.12.2022 को संयंत्र स्वामी के ई-रवन्ना पोर्टल/डेश बोर्ड पर अंकित क्रय उपखनिज की मात्रा भी देखी गयी तथा संयंत्र स्वामी के ई-रवन्ना पोर्टल आई०डी० संख्या SC60023651 पर कुल 16185.54 टन उपखनिज की मात्रा अंकित (Capacity in Hand) पायी गयी। मौका स्थल पर उक्त भण्डारण परिसर में भण्डारित उपखनिज जिस रूप व आकार में एकत्रित किया गया था उसी रूप एवं आकार में कच्चे माल/पक्के (बजरी, बोल्टर, गिट, डस्ट) की पैमाईस की गयी, पैमाईस विवरण औसतानुसार निम्नवत है :-

1. 29 मीटर X चौ० 13 मीटर तथा ऊँ० 2.5 मीटर = 942.50 घनमीटर (बजरी)
2. 36 मीटर X चौ० 31 मीटर तथा ऊँ० 2.5 मीटर = 2790.00 घनमीटर (बोल्टर)
3. 08 मीटर X चौ० 04 मीटर तथा ऊँ० 1.10 मीटर = 35.20 घनमीटर (गिट)
4. 20 मीटर X चौ० 17 मीटर तथा ऊँ० 1.70 मीटर = 578.00 घनमीटर (डस्ट)
5. 18 मीटर X चौ० 21 मीटर तथा ऊँ० 2.25 मीटर = 850.50 घनमीटर (गिट)
6. 20 मीटर X चौ० 09 मीटर तथा ऊँ० 1.75 मीटर = 315.00 घनमीटर (डस्ट)
7. 18 मीटर X चौ० 09 मीटर तथा ऊँ० 1.50 मीटर = 243.00 घनमीटर (गिट)
8. 34 मीटर X चौ० 27 मीटर तथा ऊँ० 1.25 मीटर = 1147.50 घनमीटर (आर०बी०एम०)

कुल = 6901.70 घनमीटर अर्थात् 15,183.74 टन।

उपरोक्तानुसार मौके पर संयंत्र स्वामी के प्लान्ट परिसर में उपलब्ध कच्चे/पक्के उपखनिज की मात्रा कुल 6901.70 घनमीटर अर्थात् 15,183.74 टन है, जबकि संयंत्र स्वामी के ई-रवन्ना पोर्टल आई०डी० संख्या SC60023651 पर दिनांक 07.12.2022 को उपखनिज (पक्के माल/कच्चे) की मात्रा कुल 16,185.54 टन प्रदर्शित पायी है। इस प्रकार प्रस्तुत अभिलेख एवं वास्तविक पैमाईस के अनुसार मिलान करने पर वर्तमान में प्रख्यापित उत्तराखण्ड खनिज (अपेक्ष खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2021 के नियम 14(5)(ग) के प्राविधानुसार 10 प्रतिशत के अन्तर्गत है, जो नियमावली के समादर में है।

Piyush Kumar
24-12-22
पियूष कुमार (a.m.)
रवनन गोहाईर
क्षेत्र:- विकासनगर, कालसी
देहरादून

[Signature]
34/12/22
रवनन गोहाईर

कार्यालय जिलाधिकारी देहरादून।

E-Mail ID-dehradundm@gmail.com PHONE-0135-2622389 FAX-2720025

पत्र सं०-२७/खनन-अनु०/2022

दिनांक 30 मई, 2022

:: कार्यादेश ::

शासनादेश संख्या 1156/VII-1/163-ख/2014 दिनांक 31 जुलाई, 2015 के द्वारा धीरज सिंह चौहान पुत्र स्व० श्री आनन्द सिंह चौहान निवासी जी 290 नेहरू कॉलोनी देहरादून तहसील विकासनगर के ग्राम सहसपुर क्षेत्रान्तर्गत खसरा संख्या 721/1 रकबा 4.6140 है० नाप भू में उपखनिज बालू, बजरी, बोल्टर के चुगान का खनन पट्टा 05 (पाँच) वर्ष की अवधि के लिए पर्यावरण प्रभाव निर्धारण प्राधिकरण उत्तराखण्ड से प्राप्त पर्यावरणीय अनुमति (Environment Clearance) पत्र संख्या-496-1(541)/2014 दिनांक 31 मई, 2014 के अधीन सीमांकित क्षेत्र में निम्न लिखित शर्तों के तहत खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान की गई है। उक्त के अनुपालन पट्टाधारक द्वारा पट्टाविलेख दिनांक 26.05.2022 को उप निबन्धक विकासनगर जिला देहरादून कार्यालय में पंजीकृत कराया गया है।

उक्त शासनादेश संख्या 1156/VII-1/163-ख/2014 दिनांक 31 जुलाई, 2015 के अनुक्रम में पट्टाधारक को निम्न शर्तों/प्रतिबन्धों के अधीन दिनांक 26.05.2022 से दिनांक 25.05.2027 अर्थात् (पाँच वर्ष) हेतु कार्यादेश निम्नवत् जारी किया जाता है।

1. पट्टाधारक द्वारा शासनादेश संख्या 1156/VII-1/163-ख/2014 दिनांक 31 जुलाई, 2015 के समस्त शर्तों का अक्षरसः अनुपालन किया जायेगा।
2. पट्टाधारक द्वारा राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण प्राधिकरण देहरादून से प्राप्त पर्यावरणीय अनुमति (Environment Clearance) पत्र संख्या 496-1(541)/2014 दिनांक 31 मई, 2014 में उल्लिखित समस्त शर्तों का अक्षरसः अनुपालन किया जायेगा।
3. प्रश्नगत क्षेत्र में उपखनिजों के चुगान हेतु किसी भी विस्फोटक पदार्थ का प्रयोग नहीं किया जायेगा व खनन कार्य केवल मानव शक्ति से किया जायेगा।
4. प्रश्नगत क्षेत्र में उपखनिजों के चुगान का कार्य सूर्यादय से पूर्व व सूर्यास्त के पश्चात् नहीं किया जायेगा।
5. पट्टेदार द्वारा उत्तराखण्ड उपखनिज परिहार नियमावली-2001 (समय-समय पर यथा संशोधित एवं परिवर्द्धित) तथा उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्टर) चुगान नीति-2011 (समय-समय पर यथासंशोधित) शासनादेशों का कड़ाई से अनुपालन किया जायेगा।
6. पट्टेदार द्वारा उपखनिज की निकासी का त्रैमासिक विवरण प्रपत्र एम०एम०-11 में जिलाधिकारी कार्यालय वाणिज्य कर विभाग एवं भूतत्व एवं खनिकर्म इकाई के जनपदीय कार्यालय में समयान्तर्गत प्रस्तुत करेगा।
7. पट्टेदार द्वारा स्वीकृत/सीमाबन्धित क्षेत्र के अन्तर्गत ही उपखनिजों के खनन/चुगान का कार्य किया जायेगा।
8. पट्टेदार द्वारा किसी भी मार्ग का उपयोग करने के अधिकार पर हस्तक्षेप नहीं किया जायेगा।
9. पट्टेदार द्वारा पर्यावरणीय अनुमति (Environment Clearance) पत्र संख्या 496-1(541)/2014 दिनांक 31 मई, 2014 के बिन्दु 2(6) के अनुसार खनन कार्य 1.5 मीटर की गहराई अथवा ग्राउण्ड वाटर लेवल जो भी कम हो, तक किया जायेगा।

3

10. पट्टेदार द्वारा स्वीकृत खनन पट्टा क्षेत्र से चुगान का कार्य अनुमोदित खनन योजना अनुसार किया जायेगा।
11. पट्टाधारक द्वारा स्वीकृत खनन पट्टा क्षेत्र से प्रति वर्ष 1,52,262 टन उपखनिज बालू बज बोल्डर की मात्रा की निकासी करेगा।
12. वर्षाकाल (01 जुलाई से 30 सितम्बर तक) में किसी भी प्रकार का खनन/चुगान कार्य निकासी का कार्य पट्टान्तरित क्षेत्र में नहीं की जायेगी, जब तक कि जिलाधिकारी के द्वारा लिखित रूप से अनुमति न दी जाये।
13. खनन पट्टा क्षेत्रान्तर्गत पडने वाले पुलों के अपस्ट्रीम/डानस्ट्रीम क्षेत्र में समय-समय पर जा शासनादेशों में प्राविधनित निश्चित दूरी पर चुगान/टिपान कार्य प्रतिबन्धित रहेगा।
14. पट्टेदार के द्वारा स्वीकृत चुगान क्षेत्र से चुगान कार्य करने से पूर्व एवं चुगान समाप्ति समय आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिक इकाई के जनपदीय कार्यालय एवं जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा।
15. पट्टेदार द्वारा चुगान नीति-2016 के बिन्दु संख्या 23(6) के अनुसार खनन कार्य प्रारम्भ करने से पूर्व वाणिज्यकर विभाग एवं भूतत्व एवं खनिकर्म विभाग में पंजीकरण कराया जाना होगा।
16. पट्टेदार द्वारा चुगान नीति-2016 के बिन्दु संख्या 22(3) के अनुसार खनन क्षेत्र के प्रवेश एवं निकासी गेटों पर कम्प्यूटरराईज्ड, धर्मकांटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिर्कोडिंग की सी0डी0 प्रत्येक माह भूतत्व एवं खनिकर्म इकाई के जनपदीय कार्यालय एवं जिलाधिकारी कार्यालय में प्रस्तुत किया जायेगा।
17. पट्टेदार द्वारा उपखनिज की निकासी इस रीति से करेगा, जिससे पर्यावरण एवं परिस्थितिक पर किसी प्रकार का प्रतिकूल प्रभाव न पड़े।
18. सरकारी कार्य हेतु आवश्यकता होने पर उपखनिजों का जिलाधिकारी द्वारा नियत रेट पर पट्टाधारक को आपूर्ति करनी होगी।
19. नियम-14 के प्राविधानानुसार पट्टेदार के द्वारा पट्टा विलेख के निष्पादन के पश्चात् उक्त विलेख का स्वयं के व्यय पर पंजीकरण कराने के उपरान्त तथा कार्यदेश निर्गत होने पर खनन क्षेत्र से उपखनिज का चुगान प्रारम्भ किया जायेगा तथा खनिजों का परिवहन ई-रवन्ना प्रपत्र एम0एम0-11 पर किया जायेगा।
20. पट्टेदार द्वारा पट्टा क्षेत्र में कार्य में लगे श्रमिकों की सुरक्षा एवं स्वास्थ्य की उचित व्यवस्था करेगा।
21. पट्टेदार द्वारा पट्टे की उपरोक्त शर्तों का उल्लंघन करने व दोष सिद्ध हो जाने पर खनन पट्टा नियमानुसार निरस्त करने की कार्यवाही अमल में लायी जायेगी।
22. पट्टेदार के द्वारा मा0 उच्च न्यायालय, मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण आदि एवं भारत सरकार तथा राज्य सरकार द्वारा समय-समय पर पारित आदेशों/दिशा निर्देशों का अनुपालन सुनिश्चित किया जायेगा।
23. स्वीकृत क्षेत्र से पट्टेदार को पट्टे की अवधि समाप्त होने के उपरान्त उपखनिजों को निकालने तथा बेचने का अधिकार नहीं होगा।

Beem

24. खनन पट्टा स्वीकृत क्षेत्र में किसी प्रकार अवैध खनन व अवैध चुगान/निकासी पाये जाने राज्य सरकार द्वारा समय-समय पर जारी दिशा निर्देशों के सुसंगत प्राविधानों के अनुपपट्टेदार पर कार्यवाही करते हुये अर्थदण्ड/जुर्माना वसूल जायेगा।
25. खनन पट्टा क्षेत्र के अतिरिक्त यदि किसी निकटवर्ती क्षेत्र में किसी प्रकार का अवैध खपाया गया अथवा पट्टेदार को किसी अन्य व्यक्ति के साथ अवैध खनन में लिप्त पाया गया पट्टेदार द्वारा किसी अन्य व्यक्ति के अवैध खनन किये गये उपखनिज को प्राप्त किया जा है तो इस प्रकार की कार्यवाही पट्टे की शर्तों का उल्लंघन माना जायेगा। ऐसी स्थिति जिलाधिकारी द्वारा पट्टेदार के विरुद्ध नियमानुसार कार्यवाही की जायेगी।
26. पट्टेदार द्वारा अनुमोदित खनन योजना में उपखनिज की प्रतिवर्ष निर्धारित मात्रा की सम्पूर्ण रूप से निकासी किया जाना अनिवार्य होगा।
27. पट्टेदार द्वारा चुगान कार्य प्रारम्भ करने से पूर्व उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड संचालनार्थ अनुमति (C.T.O) प्राप्त करना आवश्यक होगा।
- उक्त शर्तों में से किसी भी शर्त का उल्लंघन करने पर पट्टा निरस्त करने की कार्यवाही की जायेगी, जिसके लिए पट्टाधारक स्वयं जिम्मेदार होगा।

(डॉ० शिव कुमार बरनवाल)
अपर जिलाधिकारी (प्र०),
देहरादून।

प्रतिलिपि: निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अपर मुख्य सचिव, औद्योगिक विकास अनुभाग, उत्तराखण्ड शासन, देहरादून।
- 2- निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय उत्तराखण्ड, देहरादून।
- 3- प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।
- 4- उप जिलाधिकारी विकासनगर, देहरादून।
- 5- जिला खान अधिकारी, देहरादून।
- 6- आवेदक श्री धीरज सिंह चौहान पुत्र स्व० श्री आनन्द सिंह चौहान निवासी जी 29 नेहरू कॉलोनी देहरादून

(S)
अपर जिलाधिकारी (प्र०)
देहरादून।

अपर जिलाधिकारी (प्र०)
देहरादून।



UKPCB

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.org.in, E-mail : ukpcb@ukpcb.com

UKPCB/HO/Con/S-661/2022/587

Date: 07-06-2022
 REGD. POST

To,
 M/s Shri Dheeraj Singh Chauhan,
 Khasra No.-721/1, Vill-Sahaspur,
 Tehsil - Vikasnagar, Distt- Dehradun.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID -9618	Application No.- 2564128
CCA (Fresh)	
Date : 23.05.2022	

CCA is hereby granted to M/s Shri Dheeraj Singh Chauhan located at Khasra No.-721/1, Vill Sahaspur, Tehsil - Vikasnagar, Distt- Dehradun to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2023 and valid for collection of following with Capital Investment / Net Assets Values ₹ 106.58 lacs :-

S. No.	CTE		Present CCA (Fresh)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1.	Collection of Sand, Bajri & Boulders	152262 MT	Collection of Sand, Bajri & Boulders	152262 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	CTE	Present CCA (Fresh)
Trade Effluent	Nil	Nil
Sewage	0.6	0.6

- (ii) Trade Effluent Treatment and Disposal:Nil.....

- (iii) Sewage Treatment and Disposal : The applicant shall provide comprehensive Septic tank/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
Not Applicable						
Ambient air quality						

UKPCB

1	Particulate Matter (PM ₁₀)	Not to exceed	100mg/M ³ (24Hr. Average)
---	--	---------------	---

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) The **Factory Manager** ofNA..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
Not Applicable			

- (iii) The authorization shall be in force for a period fromNA.....
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:-

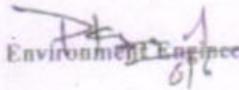
- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid of Collection of Sand, Bajri & Boulders only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

UKPCB

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply all the conditions mentioned in State government permission letter for picking of RBM issued vide letter no. 1156/VII-I/163-Kha/2014 dated 31.07.2015 and letter no. 664/VII-A-I/2021/163 Kha/14 dated 22.10.2014.
11. The Unit shall comply all the conditions mentioned in the consent letter issued by Mining department vide its letter no. 317 dated 23.04.2022.
12. The Unit shall comply all the conditions mentioned in Environment Clearance no. 496/I(541)/2014 dated 21.05.2014 issued by SEIAA.


Member Secretary

Copy to :- Regional Officer (I/c), Uttarakhand Pollution Control Board, Dehradun for information and compliance of the same.


Environment Engineer

Annexure

Specific Conditions:

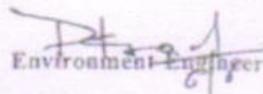
1. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
2. The Occupier shall ensure that whatever deployment of labour attract the Mines Act, the provision thereof shall be strictly followed.
3. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
4. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
5. Vehicular emission shall be kept under Control and regularly monitored. The sand, bajri & boulders shall be carried out through the covered trucks only and vehicles carrying the sand/bajri/boulders shall not be overloaded.
6. Mining of sand, bajri & boulders only shall be carried out manually. No drilling/blasting etc shall be carried out.
7. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
8. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
9. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
10. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
11. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
12. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.
13. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
14. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.

UKPCB

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.


Environment Engineer

State Level Environment Impact Assessment Authority, Ajabpur Kaja, Mothorowala Road, Dehradun, Uttarakhand.

(Constituted by Ministry of Environment and Forests, Government of India.)

To.

No 496 1(541)/2014

Dated 21 May, 2014

Shri DheeraJ Chauhan, S/o Shri Anand Singh Chauhan,
G- 290, Nehru Colony, Dehradun.

Sub- Environmental Clearance under EIA notification dated 14.09.2006 for Picking of sand, bajri and boulders in Kh No- 721/1, Village - Sahspur, Tehsil - Vikasnagar, District - Dehradun.

Sir,

Kindly take reference to your application/proposal dated 29.04.2014 regarding above mentioned subject. Your proposal has been examined by this Authority. According to the proposal, the total mine lease area is 4.614 Ha and located in private land in Kh No- 721/1, Village - Sahspur, Tehsil - Vikasnagar, District - Dehradun, which G.P.S coordinates are Latitude: 30°24'39.6" N, Longitude: 77°45'37.38" E. The proposed extraction/mine site is a part of river bed of Asan river.

2- After careful consideration of your proposal and other materials on record SEIAA here by grants Environmental Clearance subject to fulfilment/compliance of the following conditions:-

- 1) Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) In case of flash flood and river changing its meandering course, then fresh proposal has to be submitted for grant of Environmental Clearance.
- 3) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minor minerals from the mining lease area.
- 4) The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoin pillars etc. This demarcation will be done with the help of Revenue Department. A bench mark shall be established to monitor depth of the mining.
- 5) Extraction of minor minerals shall be restricted to middle half of the width of river bed/mining site after leaving intact the one-fourth of width of the river bed/mining site along its each bank. Breaking of boulders shall not be permitted in the mining lease area.
- 6) The collection of minor minerals during a working season shall start from centre of the river/mining site width and shall gradually extend to the boundary of the permissible area so as to ensure maintenance of river geometry. The maximum permissible depth for collection of minor minerals at centre of the river/mining site width shall be fixed at 1.5 meter or up to ground water level whichever is less.
- 7) Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
- 8) The project proponent has to regulate and maintain record of the quantity of minor minerals extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 9) The mining work shall be exclusively manual. No mechanical work or drilling/blasting should be involved at any stage. Minor minerals shall be collected manually by using hand tools and use of explosives and heavy machineries for breaking/collection of minor minerals are strictly prohibited. The use of J.C.B. for mining is strictly prohibited.
- 10) The collection time of river bed materials (RBM) shall be from sun-rise to sun-set.

AK

- 11) The project proponent shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minor minerals. There shall be no over loading of vehicles as per standard norms of Central Government/State Government/Hon'ble Courts from time to time.
- 12) There shall be no labour camp in the mining lease area for the labour engaged in collection of the minor minerals. The labour engaged in collection/extraction work shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 13) The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with respected Acts/Rules. ✓
- 14) The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. the distance from the bank of river/mine site to be left un-worked (Non mining area), distance from the bridges etc. It should be minimum 3m. ✓
- 15) The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area are not affected. The proponent should not interfere with the flow of water and amount of water.
- 16) The project proponent shall ensure refraining from leaving behind clothes, personal belongings of labour engaged, polythene, plastic bottles, carton etc or any other solid waste in work site at the end of working season.
- 17) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 18) Commitment made in E.M.P should be strictly followed.
- 19) Project proponents shall submit half-yearly self-monitoring report, indicating status of compliance to the conditions stipulated in the approval, to the SEIAA.
- 20) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 21) Link Road from mining site to main Road shall be maintained by the project-proponent.
- 22) The topsoil if any shall be stalked at earmarked site only. It shall be used for reclamation.
- 23) Mineral handling, loading and unloading areas including all the transfer points should have efficient dust control arrangements. These should be properly maintained & operated.
- 24) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 25) Project proponent shall ensure site Specific River training works, plantations, voluntary work if necessary.
- 26) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environment protection act 1986 to effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- 27) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- 28) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available in the office of SEIAA, Uttarakhand. The advertisement should be made within 7 days from the day of issue of the clearance letter.
- 29) The SEIAA Uttarakhand reserves the right to withdraw the Environmental Clearance subject to any change in the mining policy by the State Government of Uttarakhand, as may be applicable to this project.

A. K. Singh

- 30) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
- 31) If this Environmental Clearance is transferred then fresh Environment Clearance is to be obtained under EIA notification dated 14.09.2006. However, no activity shall be undertaken till the Environment Clearance is transferred in his name and he is lawfully bound to Comply with the conditions of the Environmental Clearance.

Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

- 1) A study shall be carried out at least over in a year through mines and geology department relating to replenishment of the mineral so as to ensure that the quantity of mineral to be removed does not exceed the siltation to avoid over-exploitation of mineral, which may adversely affect the dynamics of river. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Lucknow and SEIAA, Uttarakhand.
- 2) Mining Department will inform the proposed quantity of R.B.M to this Authority.
- 3) The Geology and Mining unit of Industry Department shall ensure site specific river training works at the work site to ensure bank protection. Mining department should ensure that a Corpus fund for this purpose will be set up and kept at the disposal of District Magistrate.
- 4) The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 5) Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly once in three years for monitoring the change of river course. If any and report should be submitted to the Ministry of Environment and Forests, Regional office at Lucknow and SEIAA, Uttarakhand.

(A.R. Sinha)
Member Secretary

No.- 4961(541)/2014 dated- as above

Copy for information and necessary action to:-

- 1) Secretary, Environment, Forests and Environment, CGO complex, New Delhi.
- 2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
- 3) Director, Regional office (Central) MOEF, 5th floor, Kendriya Bhawan, Sector-H Aliganj, Lucknow.
- 4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden, Dehradun.
- 5) District Magistrate, Dehradun.
- 6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand.
- 7) Concerned Divisional Forest Officer.
- 8) Guard File.

(A.R. Sinha)
Member Secretary

कार्यालय जिलाधिकारी देहरादून।

E-Mail ID-dehradundm@gmail.com PHONE-0135-2622389 FAX-2720025

पत्र सं०- 26/खनन-अनु०/2022

दिनांक 30 मई, 2022

:: कार्यादेश ::

शासनादेश संख्या 1156/VII-1/163-ख/2014 दिनांक 31 जुलाई, 2015 के द्वारा श्री दिनेश प्रसाद सेमवाल पुत्र श्री भगवत प्रसाद निवासी मोथरोवाला देहरादून के तहसील विकासनगर व ग्राम जस्सोवाला क्षेत्रान्तर्गत खसरा संख्या 651/1, 716, 717/2 एवं 719 कुल रकबा 2.2900है० ना भूमि में उपखनिज बालू, बजरी, बोल्डर के चुगान का खनन पट्टा 05 (पाँच) वर्ष की अवधि के लिए पर्यावरण प्रभाव निर्धारण प्राधिकरण उत्तराखण्ड से प्राप्त पर्यावरणीय अनुमति (Environment Clearance पत्र संख्या-496-1(541)/2014 दिनांक 31 मई, 2014 के बिन्दु 2(6)के अधीन सीमांकित क्षेत्र में निम्न लिखित शर्तों के तहत खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान की गई है। उक्त के अनुपालन में पट्टाधारक द्वारा पट्टाविलेख दिनांक 26.05.2022 को उप निबन्धक विकासनगर जिला देहरादून के कार्यालय में पंजीकृत कराया गया है।

उक्त शासनादेश संख्या 1156/VII-1/163-ख/2014 दिनांक 31 जुलाई, 2015 के अनुक्रम में पट्टाधारक को निम्न शर्तों/प्रतिबन्धों के अधीन दिनांक 26.05.2022 से दिनांक 25.05.2027 अर्थात् (पाँच वर्ष) हेतु कार्यादेश निम्नवत् जारी किया जाता है।

1. पट्टाधारक द्वारा शासनादेश संख्या 1156/VII-1/163-ख/2014 दिनांक 31 जुलाई, 2015 की समस्त शर्तों का अक्षरसः अनुपालन किया जायेगा।
2. पट्टाधारक द्वारा राज्य स्तरीय पर्यावरणीय प्रभाव निर्धारण प्राधिकरण देहरादून से प्राप्त पर्यावरणीय अनुमति (Environment Clearance) पत्र संख्या 496-1(541)/2014 दिनांक 31 मई, 2014 में उल्लिखित समस्त शर्तों का अक्षरसः अनुपालन किया जायेगा।
3. प्रश्नगत क्षेत्र में उपखनिजों के चुगान हेतु किसी भी विस्फोटक पदार्थ का प्रयोग नहीं किया जायेगा व खनन कार्य केवल मानव शक्ति से किया जायेगा।
4. प्रश्नगत क्षेत्र में उपखनिजों के चुगान का कार्य सूर्यादय से पूर्व व सूर्यास्त के पश्चात् नहीं किया जायेगा।
5. पट्टेदार द्वारा उत्तराखण्ड उपखनिज परिहार नियमावली-2001 (समय-समय पर यथा संशोधित एवं परिवर्द्धित) तथा उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति-2016 (समय-समय पर यथासंशोधित) शासनादेशों का कड़ाई से अनुपालन किया जायेगा।
6. पट्टेदार द्वारा उपखनिज की निकासी का त्रैमासिक विवरण प्रपत्र एम०एम०-11 में जिलाधिकारी कार्यालय वाणिज्य कर विभाग एवं भूतत्व एवं खनिकर्म इकाई के जनपदीय कार्यालय में समयान्तर्गत प्रस्तुत करेगा।
7. पट्टेदार द्वारा स्वीकृत/सीमाबन्धित क्षेत्र के अन्तर्गत ही उपखनिजों के खनन/चुगान का कार्य किया जायेगा।
8. पट्टेदार द्वारा किसी भी मार्ग का उपयोग करने के अधिकार पर हस्तक्षेप नहीं किया जायेगा।
9. पट्टेदार द्वारा पर्यावरणीय अनुमति (Environment Clearance) पत्र संख्या 496-1(541)/2014 दिनांक 31 मई, 2014 के बिन्दु 2(6) के अनुसार खनन कार्य 1.5 मीटर की गहराई अथवा ग्राउण्ड वाटर लेवल जो भी कम हो, तक किया जायेगा।

10. पट्टेदार द्वारा स्वीकृत खनन पट्टा क्षेत्र से चुगान का कार्य अनुमोदित खनन योजना व अनुसार किया जायेगा।
11. पट्टाधारक द्वारा स्वीकृत खनन पट्टा क्षेत्र से प्रति वर्ष 53,922 टन उपखनिज बालू, बजरी बोल्डर की मात्रा की निकासी करेगा।
12. वर्षाकाल (01 जुलाई से 30 सितम्बर तक) में किसी भी प्रकार का खनन/चुगान कार्य एवं निकासी का कार्य पट्टान्तरित क्षेत्र में नहीं की जायेगी, जब तक कि जिलाधिकारी के द्वारा लिखित रूप से अनुमति न दी जाये।
13. खनन पट्टा क्षेत्रान्तर्गत पडने वाले पुलों के अपस्ट्रीम/डौनस्ट्रीम क्षेत्र में समय-समय पर जारी शासनादेशों में प्राविधनित निश्चित दूरी पर चुगान/टिपान कार्य प्रतिबन्धित रहेगा।
14. पट्टेदार के द्वारा स्वीकृत चुगान क्षेत्र से चुगान कार्य करने से पूर्व एवं चुगान समाप्ति के समय आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिकर्म इकाई के जनपदीय कार्यालय एवं जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा।
15. पट्टेदार द्वारा चुगान नीति-2016 के बिन्दु संख्या 23(6) के अनुसार खनन कार्य प्रारम्भ करने से पूर्व वाणिज्यकर विभाग एवं भूतत्व एवं खनिकर्म विभाग में पंजीकरण कराया जाना होगा।
16. पट्टेदार द्वारा चुगान नीति-2016 के बिन्दु संख्या 22(3) के अनुसार खनन क्षेत्र के प्रवेश एवं निकासी गेटों पर कम्प्यूटरराईज्ड, धर्मकांटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिकॉर्डिंग की सी0डी0 प्रत्येक माह भूतत्व एवं खनिकर्म इकाई के जनपदीय कार्यालय एवं जिलाधिकारी कार्यालय में प्रस्तुत किया जायेगा।
17. पट्टेदार द्वारा उपखनिज की निकासी इस रीति से करेगा, जिससे पर्यावरण एवं परिस्थितिकी पर किसी प्रकार का प्रतिकूल प्रभाव न पड़े।
18. सरकारी कार्य हेतु आवश्यकता होने पर उपखनिजों का जिलाधिकारी द्वारा नियत रेट पर पट्टाधारक को आपूर्ति करनी होगी।
19. नियम-14 के प्राविधानानुसार पट्टेदार के द्वारा पट्टा विलेख के निष्पादन के पश्चात् उक्त विलेख का स्वयं के व्यय पर पंजीकरण कराने के उपरान्त तथा कार्यदेश निर्गत होने पर खनन क्षेत्र से उपखनिज का चुगान प्रारम्भ किया जायेगा तथा खनिजों का परिवहन ई-रवन्ना प्रपत्र एम0एम0-11 पर किया जायेगा।
20. पट्टेदार द्वारा पट्टा क्षेत्र में कार्य में लगे श्रमिकों की सुरक्षा एवं स्वास्थ्य की उचित व्यवस्था करेगा।
21. पट्टेदार द्वारा पट्टे की उपरोक्त शर्तों का उल्लंघन करने व दोष सिद्ध हो जाने पर खनन पट्टा नियमानुसार निरस्त करने की कार्यवाही अमल में लायी जायेगी।
22. पट्टेदार के द्वारा मा0 उच्च न्यायालय, मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण आदि एवं भारत सरकार तथा राज्य सरकार द्वारा समय-समय पर पारित आदेशों/दिशा निर्देशों का अनुपालन सुनिश्चित किया जायेगा।
23. स्वीकृत क्षेत्र से पट्टेदार को पट्टे की अवधि समाप्त होने के उपरान्त उपखनिजों को निकालने तथा बेचने का अधिकार नहीं होगा।

Sum

24. खनन पट्टा स्वीकृत क्षेत्र में किसी प्रकार अवैध खनन व अवैध चुगान/निकासी पाये जाने पर राज्य सरकार द्वारा समय-समय पर जारी दिशा निर्देशों के सुसंगत प्राविधानों के अनुसार पट्टेदार पर कार्यवाही करते हुये अर्थदण्ड/जुर्माना वसूल जायेगा।
25. खनन पट्टा क्षेत्र के अतिरिक्त यदि किसी निकटवर्ती क्षेत्र में किसी प्रकार का अवैध खनन पाया गया अथवा पट्टेदार को किसी अन्य व्यक्ति के साथ अवैध खनन में लिप्त पाया गया अथवा पट्टेदार द्वारा किसी अन्य व्यक्ति के अवैध खनन किये गये उपखनिज को प्राप्त किया जा रहा है तो इस प्रकार की कार्यवाही पट्टे की शर्तों का उल्लंघन माना जायेगा। ऐसी स्थिति में जिलाधिकारी द्वारा पट्टेदार के विरुद्ध नियमानुसार कार्यवाही की जायेगी।
26. पट्टेदार द्वारा अनुमोदित खनन योजना में उपखनिज की प्रतिवर्ष निर्धारित मात्रा की सम्पूर्ण रूप से निकासी किया जाना अनिवार्य होगा।
27. पट्टेदार द्वारा चुगान कार्य प्रारम्भ करने से पूर्व उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड से संचालनार्थ अनुमति (C.T.O) प्राप्त करना आवश्यक होगा।
उक्त शर्तों में से किसी भी शर्त का उल्लंघन करने पर पट्टा निरस्त करने की कार्यवाही की जायेगी, जिसके लिए पट्टाधारक स्वयं जिम्मेदार होगा।

(डॉ० शिव कुमार बरनवाल)
अपर जिलाधिकारी (प्र०),
देहरादून।

प्रतिलिपि: निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अपर मुख्य सचिव, औद्योगिक विकास अनुभाग, उत्तराखण्ड शासन, देहरादून।
- 2- निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय उत्तराखण्ड, देहरादून।
- 3- प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।
- 4- उप जिलाधिकारी विकासनगर, देहरादून।
- 5- जिला खान अधिकारी, देहरादून।
- 6- आवेदक श्री दिनेश प्रसाद सेमवाल पुत्र श्री भगवत प्रसाद निवासी मोथरोवाला देहरादून।

अपर जिलाधिकारी (प्र०)
देहरादून।

अपर जिलाधिकारी (प्र०)
देहरादून।

UKPCB



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
 Web : www.ukpcb.ug.gov.in, E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/S-660/2022 / 588

Date: 07-06-2022
REGD. POST

To,
 M/s Shri Dinesh Prasad Semwal,
 Khasra No.-651/1, 716, 717/2, 719,
 Vill-Jassowala, Tehsil-Vikasnagar,
 Distt- Dehradun.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID -9619	Application No.- 2564259
CCA (Fresh)	
Date : 17.05.2022	

CCA is hereby granted to M/s Shri Dinesh Prasad Semwal located at Khasra No.-651/1, 716, 717/2, 719, Vill-Jassowala, Tehsil-Vikasnagar, Distt- Dehradun to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2023 and valid for collection of following with Capital Investment / Net Assets Values ₹ 37.74 lacs :-

S. No.	CTE		Present CCA (Fresh)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1.	Collection of Sand, Bajri & Boulders	53922 MT	Collection of Sand, Bajri & Boulders	53922 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	CTE	Present CCA (Fresh)
Trade Effluent	Nil	Nil
Sewage	0.2	0.2

- (ii) Trade Effluent Treatment and Disposal:Nil.....

- (iii) Sewage Treatment and Disposal : The applicant shall provide comprehensive Septic tank/Soak pits as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

UKPCB

Not Applicable			
Ambient air quality			
I	Particulate Matter (PM ₁₀)	Not to exceed	100mg/M ³ (24Hr. Average)

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) The Factory Manager ofNA..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
Not Applicable			

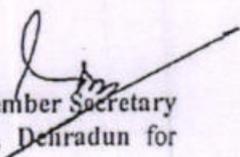
- (iii) The authorization shall be in force for a period fromNA.....
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:-

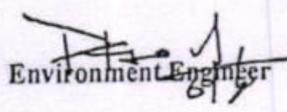
- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid of Collection of Sand, Bajri & Boulders only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

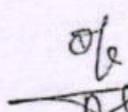
UKPCB

- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 10. The Unit shall comply all the conditions mentioned in State government permission letter for picking of RBM issued vide letter no. 1779/VII-A-1/2021-158 Kha/14 dated 22.10.2021.
 11. The Unit shall comply all the conditions mentioned in Environment Clearance no. 1497/1(542)/204 dated 31.05.2014 issued by SEIAA.


Member Secretary

Copy to :- Regional Officer (I/c), Uttarakhand Pollution Control Board, Dehradun for information and compliance of the same.


Environment Engineer


Annexure

Specific Conditions:

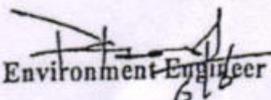
1. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
2. The Occupier shall ensure that whatever deployment of labour attract the Mines Act, the provision thereof shall be strictly followed.
3. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
4. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
5. Vehicular emission shall be kept under Control and regularly monitored. The sand, bajri & boulders shall be carried out through the covered trucks only and vehicles carrying the sand/bajri/boulders shall not be overloaded.
6. Mining of sand, bajri & boulders only shall be carried out manually. No drilling/blasting etc shall be carried out.
7. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
8. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
9. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
10. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
11. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
12. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.
13. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
14. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.

UKPCB

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.


 Environment Engineer

State Level Environment Impact Assessment Authority, Ajabpur Kala, Mothorowala Road, Dehradun, Uttarakhand.

(Constituted by Ministry of Environment and Forests, Government of India.)

To,

No 497 1(542)/2014
Dated 31 May, 2014

Shri Dinesh Prashad Semwal, S/o Shri Bhagwat Prashad Semwal,
Morthowala, District - Dehradun.

Sub- Environmental Clearance under EIA notification dated 14.09.2006 for Picking of sand, bajri and boulders in Kh No- 651/1, 716, 717/2 & 719 Village - Jasowala, Tehsil - Vikasnagar, District - Dehradun.

Sir,

Kindly take reference to your application/proposal dated 29.04.2014 regarding above mentioned subject. Your proposal has been examined by this Authority. According to the proposal, the total mine lease area is 2.29 Ha and located in private land in Kh No: 651/1, 716, 717/2 & 719 Village - Jasowala, Tehsil - Vikasnagar, District - Dehradun., which G.P.S coordinates are Latitude: 30°24'42.6"N, Longitude: 77°45'41.6"E. The proposed extraction/mine site is a part of river bed of Asan river.

2- After careful consideration of your proposal and other materials on record SEIAA here by grants Environmental Clearance subject to fulfilment/compliance of the following conditions:-

- 1) Legal status of the mining lease area shall remain unchanged and the Environmental Clearance is being granted only for the lease period. The mined lease area shall not be used for any purpose other than that specified in the proposal.
- 2) In case of flash flood and river changing its meandering course, then fresh proposal has to be submitted for grant of Environmental Clearance.
- 3) The project proponent shall formulate a transparent and unbiased procedure for engagement of labourers for sustainable extraction of the minor minerals from the mining lease area.
- 4) The boundary of the mined lease area shall be demarcated on ground by erecting pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing, and distance from adjoin pillars etc. This demarcation will be done with the help of Revenue Department. A bench mark shall be established to monitor depth of the mining.
- 5) Extraction of minor minerals shall be restricted to middle half of the width of river bed/mining site after leaving intact the one-fourth of width of the river bed/mining site along its each bank. Breaking of boulders shall not be permitted in the mining lease area.
- 6) The collection of minor minerals during a working season shall start from centre of the river/mining site width and shall gradually extend to the boundary of the permissible area so as to ensure maintenance of river geometry. The maximum permissible depth for collection of minor minerals at centre of the river/mining site width shall be fixed at 1.5 meter or up to ground water level whichever is less.
- 7) Extraction of minor mineral is permitted from 1st October of every year to 15th June of the subsequent year or onset of monsoon whichever is earlier. It shall be ensured that no mining activity is carried out during the monsoon season. Workers should be advised and protected against flash flood during 1st June to 15th June and 1st Oct to 31st Oct during which there may be rains in the hills.
- 8) The project proponent has to regulate and maintain record of the quantity of minor minerals extracted during a season. The monitoring shall be ensured by Mines Department/District Administration from time to time.
- 9) The mining work shall be exclusively manual. No mechanical work or drilling/blasting should be involved at any stage. Minor minerals shall be collected manually by using hand tools and use of explosives and heavy machineries for breaking/collection of minor minerals are strictly prohibited. The use of J.C.B. for mining is strictly prohibited.
- 10) The collection time of river bed materials (RBM) shall be from sun-rise to sun-set.

A. Singh

- 11) The project proponent shall strictly adhere to the norms of Transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minor minerals. There shall be no over loading of vehicles as per standard norms of Central Government/State Government/Hon'ble Courts from time to time.
- 12) There shall be no labour camp in the mining lease area for the labour engaged in collection of the minor minerals. The labour engaged in collection/extraction work shall be provided free fuel wood/alternate source of energy to avoid any pressure on adjoining forest land.
- 13) The project proponent shall ensure that maximum local labour be engaged and hence employment opportunity provided. The project proponent shall follow all safety measures for labour force engaged in accordance with respected Acts/Rules.
- 14) The project proponent shall prepare the plan of mining in conformity with the mine lease conditions and the Rules prescribed in this regard thereby clearly delineating the No Work Zone in the mine lease area i.e. the distance from the bank of river/mine site to be left un-worked (Non mining area), distance from the bridges etc. It should be minimum 3m.
- 15) The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area are not affected. The proponent should not interfere with the flow of water and amount of water.
- 16) The project proponent shall ensure refraining from leaving behind clothes, personal belongings of labour engaged, polythene, plastic bottles, carton etc or any other solid waste in work site at the end of working season.
- 17) The project proponent shall provide protective respiratory devices to workers working in dusty areas and they shall also be provided with adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
- 18) Commitment made in E.M.P should be strictly followed.
- 19) Project proponents shall submit half-yearly self-monitoring report, indicating status of compliance to the conditions stipulated in the approval, to the SEIAA.
- 20) The project proponent shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- 21) Link Road from mining site to main Road shall be maintained by the project-proponent.
- 22) The topsoil if any shall be stalked at earmarked site only. It shall be used for reclamation.
- 23) Mineral handling, loading and unloading areas including all the transfer points should have efficient dust control arrangements. These should be properly maintained & operated.
- 24) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 25) Project-proponent shall ensure site Specific River training works, plantations, voluntary work if necessary.
- 26) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environment protection act 1986 to effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- 27) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban local body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- 28) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available in the office of SEIAA, Uttarakhand. The advertisement should be made within 7 days from the day of issue of the clearance letter.
- 29) The SEIAA Uttarakhand reserves the right to withdraw the Environmental Clearance subject to any change in the mining policy by the State Government of Uttarakhand, as may be applicable to this project.

J.P. Singh

- 30) Any appeal against this Environment Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section of the National Green Tribunal Act, 2010.
- 31) If this Environmental Clearance is transferred then fresh Environment Clearance is to be obtained under EIA notification dated 14.09.2006. However, no activity shall be undertaken till the Environment Clearance is transferred in his name and he is lawfully bound to Comply with the conditions of the Environmental Clearance.

Specific Conditions:- (To be followed by Director Industry, Geology and Mining Unit, Govt. of Uttarakhand).

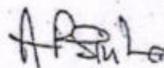
- 1) A study shall be carried out at least over in a year through mines and geology department relating to replenishment of the mineral so as to ensure that the quantity of mineral to be removed does not exceed the siltation to avoid over exploitation of mineral, which may adversely affect the dynamics of river. A copy of said study report shall be submitted to the regional office of the Ministry of Environment and Forest Lucknow and SEIAA, Uttarakhand.
- 2) Mining Department will inform the proposed quantity of R.B.M to this Authority.
- 3) The Geology and Mining unit of Industry Department shall ensure site specific river training works at the work site to ensure bank protection. Mining department should ensure that a Corpus fund for this purpose will be set up and kept at the disposal of District Magistrate.
- 4) The Geology and Mining unit of Industry Department shall identify an agency for regular/periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of the mining site.
- 5) Digital processing of the entire lease area using remote sensing technique should be done by Geology and Mining department regularly once in three years for monitoring the change of river course, if any and report should be submitted to the Ministry of Environment and Forests, Regional office at Lucknow and SEIAA, Uttarakhand.

(A.R. Sinha)
Member Secretary

✓ No. 44 71(542)/2014 dated- as above

Copy for information and necessary action to-

- 1) Secretary, Environment, Forests and Environment, CGO complex, New Delhi.
- 2) Principal Secretary, Environment and Forests, Government of Uttarakhand, Dehradun.
- 3) Director, Regional office (Central) MOEF, 5th floor, Kendriya Bhawan, Sector-H Aliganj, Lucknow.
- 4) Principal Chief Conservator of Forests (Wildlife)/ Chief Wild Life Warden, Dehradun.
- 5) District Magistrate, Dehradun.
- 6) Director, Industry, Geology and Mining Unit, Govt. of Uttarakhand. The unit shall comply the Specific Conditions and submit the report to SEIAA Uttarakhand.
- 7) Concerned Divisional Forest Officer.
- 8) Guard File.


(A.R. Sinha)
Member Secretary



“जल संचय-जीवन संचय”

कार्यालय सहायक अभियन्ता, उत्तराखण्ड जल संस्थान
हरबर्टपुर (देहरादून)

ई-मेल :- ujshbp@gmail.com

Annexure - 949



पत्रांक :- 148

/सामान्य/ 2022-23

दिनांक :- 21/10/2022

अदेयता प्रमाण पत्र

प्रमाणित किया जाता है कि श्री कुलदीप सिंह पुत्र श्री त्रिलोक सिंह निवासी-रेशम माजरी तहसील डोईवाला जिला देहरादून (बालाजी स्टोन क्रेशर बालूवाला, विकासनगर) का उत्तराखण्ड जल संस्थान हरबर्टपुर इकाई में विभागीय अभिलेखों में कोई भी जल संयोजन दर्ज नहीं है।

अतः श्री कुलदीप सिंह को अदेयता प्रमाण पत्र बालाजी स्टोन क्रेशर बालूवाला पर कोई जल संयोजन नहीं होने के लिये निर्गत किया जाता है।

भवदीय

(जे० एस० चौहान)
सहायक अभियन्ता



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)
Certificate of Exemption for Ground Water Withdrawal

Project Name:	M/s Balaji Stone Crusher		
Project Address	Khasra No. 1125ka, Kha And Ga. Village-baluwala, Tehsil-vikasnagar		
Village:	Baluwala	Block:	Vikasnagar
District:	Dehradun	State:	Uttarakhand
Pin Code:			
Communication Address:	19, Quality Complex, Rajpur Road, Dehradun, Raipur, Dehradun, Uttarakhand - 248001		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Karwali Road, Baluwala, Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

1. Application No.:	21-4/1851/UT/IND/2022	2. Category:	Safe (GWRE 2020)			
3. Project Status:	Existing Project	4. Valid From	01/11/2022			
5. Ground Water Abstraction Permitted:						
	Fresh Water	Saline Water	Dewatering	Total		
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
	7	74				

This is to certify that as per information furnished by the applicant, M/s M/S BALAJI STONE CRUSHER comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई सूचना के अनुसार गैर-सूक्ष्म और लघु उद्यम श्रेणी के अंतर्गत आता है और इससे 10 लघु/दिन से कम भूजल निकासी है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24/09/2020 को भारत में भूजल निकासी को विनियमित और नियंत्रित करने के लिए तैयार किए गए 2020 सूक्ष्म और लघु उद्यमों को 10 लघु/दिन से कम भूजल खींचने वाले कूपों को छूट दी गई है।

कर्म को NOC लेने से छूट दी गई है। कर्म को भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करना और रिकॉर्ड बनाए रखना चाहिए।

यह प्रमाण पत्र सिस्टम जनरेट किया गया है और आवेदक द्वारा प्रदान की गई जानकारी पर निर्भरित है। आवेदक द्वारा प्रदान की गई जानकारी को सत्यापित नहीं किया गया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/अप्रामाणिकता का पता चलने पर 24/09/2020 के अनुसार तैयार किए गए कानूनी कार्रवाई को शामिल करेगा।

This is an auto generated document & need not to be signed

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18-11, Jannagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाए - जीवन बचाव
SAVE WATER - SAVE LIFE

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई-115, नेहरू कॉलोनी,
देहरादून-248001



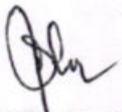
REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony,
Dehradun-248001

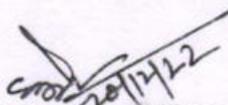
Ambient Air Quality Monitoring Report

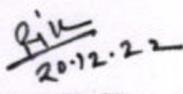
Report No/AAQMS/20,212022-23

1. Name and address of the industry : M/s Balaji Stone Crusher
Vill- Kaluwala Tehsil Vikas Nagar
Dehradun
2. Date of Monitoring : 17.12.2022
3. Monitoring team : Mr. Ravinder Pundir, Scientific Assistant
Mr. Deependra Bhatt, Monitoring Asstt.

Ambient Air Quality Monitoring Parameters	Location of Monitoring	Ambient Air Quality Measured Value ($\mu\text{g}/\text{m}^3$)	Prescribe Standards for Ambient Air Quality as per EP Rules 1986 ($\mu\text{g}/\text{m}^3$)
Suspended Particular Matter	Within the premises of Stone Crusher Near Dharamkanta	408.33	600
	Within the premises of stone crusher Near Dug area	511.81	


Scientific Assistant


Asstt. Scientific Officer


Regional officer (I/C)

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई-115, नेहरू कॉलोनी, देहरादून-248001



REGIONAL OFFICE
Uttarakhand Pollution Control Board
E-115, Nehru Colony, Dehradun-248001

NOISE LEVEL MONITORING REPORT

1-Name of Location : M/s Balaji Stone Crusher
2-Address : Baluwala Vikasnagar Dehradun
3-Date of Monitoring & time : 17/12/2022
4-Monitored by : Mr. Ravinder Pundir (S.A.), Mr. Deependra Bhatt (M.A.)

Sr.No.	Monitoring Point	All Values are in Leq dB		
		L(min)	L(max)	Observed Leq Values (Day time)
1.	On the premises of Stone Crusher near Office Area	63.2	66.7	65.1
2.	Near Entrance Gate of the Stone Crusher	65.2	73.2	68.8
3.	North East side of Stone Crusher (near raw material yard)	70.1	73.6	71.55
4.	East- South direction of Stone Crusher (near screening plant area)	71.6	73.9	72.59
5.	South- North side of Stone Crusher	60.6	63.6	62.08

Standard

Sr.No.	Category of Area/Zone	Noise Level dB (A)	
		Day Time	Night Time
1.	Industrial	75	65
2.	Commercial	65	55
3.	Residential	55	45
4.	Silence	50	40

[Signature]
Monitoring Assistant

[Signature]
Scientific Assistant

[Signature]
20/12/22
Assistant Scientific Officer

[Signature]
20/12/22
Regional officer (I/c)

(82)

प्रेषक,

उप जिलाधिकारी,
विकासनगर।

सेवा में,

अपर जिलाधिकारी(प्र०)
देहरादून।

संख्या:- 1229/पी०ए०-2021

दिनांक 30 नवम्बर, 2021

विषय:- तहसील विकासनगर क्षेत्रान्तर्गत बालाजी स्टोन केशर ग्राम बालूवाला के संयुक्त निरीक्षण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्र संख्या 522/खनिज-अनु०-2021 दिनांक 05.10.2021 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वार आवेदक बालाजी स्टोन केशर, पार्टनर श्री प्रकाश सिंह, श्री कुलदीप सिंह, श्री दलीप कुमार, श्री धीरज सिंह एवं श्री अनुज पैट्रिक को ग्राम बालूवाला तहसील विकासनगर क्षेत्रान्तर्गत मौज बालूवाला के खसरा संख्या 1304ख, 1305क, 1116क, 1118ख, 1125ड, 1312क, 989ग, 990ग, 991घ, 1314ख, 1403खमि०, 1404क, 1411क, 1407ग, 1408ख, 1409ख, 1411ख, 1414ख, 1415क, 1405ख, 1406ख, 1407ख, 1125क, 1125ख, 1125ग, कुल रकबा 3.043है० नाप भूमि पर स्टोन केशर एवं प्लांट परिसर में उपखनिज भण्डारण हेतु संयुक्त निरीक्षण आख्या उपलब्ध कराये जाने व निर्देश दिये गये है।

अतः उक्त के अनुपालन में संयुक्त जांच आख्या मूलरूप में सलंगन कर अग्रिम कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।

सलंगनक-यथोपरि।

भवदीय,

(विनीत कुमार)
उप जिलाधिकारी
विकासनगर।

स्टोन क्रेशर की स्थापना एवं प्लांट परिसर में खनिज भण्डारण अनुज्ञा सम्बन्धी संयुक्त निरीक्षण

आख्या (अनुसूची-2)

1. स्टोन क्रेशर/स्क्रीनिंग प्लांट का नाम :- बालाजी स्टोन क्रेशर।
2. स्टोन क्रेशर/स्क्रीनिंग प्लांट स्वामी का नाम व पता (निजी व्यक्ति/फार्म/कम्पनी के भागीदारों/सदस्यों का नाम) :- श्री प्रकाश सिंह, श्री कुलदीप सिंह, श्री दलीप कुमार, श्री धीरज सिंह एव श्री अनुज पैट्रिक पत्राचार पता 19 राजपुर रोड देहरादून।
3. स्टोन क्रेशर/स्क्रीनिंग प्लांट स्थल का विवरण :-

क्र०सं०	ग्राम	तहसील	जनपद	खसरा संख्या	क्षेत्रफल (है०में)
01	बालूवाला	विकासनगर	देहरादून	1304 ख, 1305 क 1116 क, 1118ख, 1125ड, 1312 क, 989ग, 990ग, 991घ, 1314ख 1403ख मि०, 1404 क, 1411 क, 1407 ग, 1408 ख, 1409 ख, 1411ख, 1414, 1415क, 1405ख, 1406 ख, 1407 ख, 1125 क, 1125 ख, 1125 ग,	कुल रकवा 3.043 है० अर्थात (0.1220है०+1.4880है०+1.433 है०)

4. स्टोन क्रेशर/स्क्रीनिंग प्लांट की प्रस्तावित क्षमता (टन/प्रति घण्टा) :-100 टन/प्रतिघण्टा। (आवेदन पत्र के अनुसार)
5. आवेदन शुल्क का विवरण :-

क्र०सं०	चालान संख्या (ई-चालान)	धनराशि (रु० में)	दिनांक
01	08530921E0520825	20,000.00	13.09.2021

6. आवेदक का अद्यतन चरित्र प्रमाण पत्र के सम्बन्ध में :-आवेदक बालाजी स्टोन क्रेशर में कुल 05 (पाँच) पार्टनर है, जिनके चरित्र प्रमाण पत्रों का विवरण निम्नानुसार है।
 - (1) कार्यालय उपजिलाधिकारी सदर के प्रमाण पत्र संख्या UK10CHC0311/210010160 दिनांक 12.08.2021 द्वारा श्री धीरज सिंह को चरित्र प्रमाण पत्र निर्गत किया गया है।
 - (2) कार्यालय उपजिलाधिकारी डोईवाला के प्रमाण पत्र संख्या UK10CHC0711/210001466 दिनांक 07.07.2021 द्वारा श्री प्रकाश सिंह को चरित्र प्रमाण पत्र निर्गत किया गया है।
 - (3) कार्यालय उपजिलाधिकारी डोईवाला के प्रमाण पत्र संख्या UK10CHC0711/210001464 दिनांक 07.07.2021 द्वारा श्री कुलदीप सिंह को चरित्र प्रमाण पत्र निर्गत किया गया है।
 - (4) कार्यालय उपजिलाधिकारी डोईवाला के प्रमाण पत्र संख्या UK10CHC0711/210001463 दिनांक 07.07.2021 द्वारा श्री दलीप कुमार को चरित्र प्रमाण पत्र निर्गत किया गया है।
 - (5) कार्यालय उपजिलाधिकारी सदर के प्रमाण पत्र संख्या UK10CHA0301/210006926 दिनांक 17.08.2021 द्वारा श्री अनुज पैट्रिक को चरित्र प्रमाण पत्र निर्गत किया गया है।
7. आवेदक के स्थायी निवासी प्रमाण के सम्बन्ध में टिप्पणी :- आवेदक बालाजी स्टोन क्रेशर में कुल 05 (पाँच) पार्टनर है, जिनके स्थायी निवासी प्रमाण पत्रों का विवरण निम्नानुसार है।
 - (1) कार्यालय उपजिलाधिकारी सदर के प्रमाण पत्र संख्या UK10DOM0300/200092092 दिनांक 02.09.2020 द्वारा श्री धीरज सिंह को स्थायी प्रमाण पत्र निर्गत किया गया है।
 - (2) कार्यालय उपजिलाधिकारी ऋषिकेश के प्रमाण पत्र संख्या 2386 दिनांक 24.02.1999 द्वारा श्री प्रकाश सिंह को स्थायी प्रमाण पत्र निर्गत किया गया है।
 - (3) कार्यालय उपजिलाधिकारी डोईवाला के प्रमाण पत्र संख्या UK10DOM0700/16000538 दिनांक 18.07.2016 द्वारा श्री कुलदीप सिंह को स्थायी प्रमाण पत्र निर्गत किया गया है।

(4) कार्यालय उपजिलाधिकारी ऋषिकेश के प्रमाण पत्र संख्या 574 दिनांक 10.07.2002 द्वारा श्री दलीप कुमार को स्थायी प्रमाण पत्र निर्गत किया गया है।

(5) कार्यालय उपजिलाधिकारी सदर के प्रमाण पत्र संख्या UK10DOM0300/180061625 दिनांक 22.05.2018 द्वारा श्री अनुज पैट्रिक को चरित्र प्रमाण पत्र निर्गत किया गया है।

8. आवेदक के द्वारा दैनिक समाचार पत्र में स्थानीय व्यक्तियों/संस्थाओं की अनापत्ति के सम्बन्ध में विज्ञापित प्रकाश का दिनांक :- आवेदक द्वारा दैनिक समाचार पत्र अमर उजाला मे दिनांक 20.09.2021 को विज्ञापित प्रकाशित की गयी है।
9. आवेदक के द्वारा दैनिक समाचार पत्र में स्थानीय व्यक्तियों/संस्थाओं की अनापत्ति के सम्बन्ध में प्रकाशित विज्ञापित के उपरान्त प्राप्त आपत्ति का विवरण एवं निस्तारण सम्बन्धी आख्या :- स्टोन क्रेशर की स्थापना हेतु आवेदक द्वारा आवेदन पत्र प्रस्तुत किये जाने के उपरान्त इस कार्यालय में आतिथि किसी भी स्थानीय व्यक्ति/संस्था/विभाग की कोई आपत्ति प्राप्त नहीं हुई है। उक्त के सम्बन्ध में जिलाधिकारी के खनन पटल से भी पुष्टि की जानी आवश्यक होगी।
10. स्टोन क्रेशर/स्क्रीनिंग प्लान्ट स्थल के संयुक्त निरीक्षण दिनांक :- दिनांक 17.11.2021।
11. प्रस्तावित संयंत्र से प्रोजेक्ट रिपोर्ट के साथ संलग्न मानचित्र के अनुसार प्लांट के डक स्थल में नीति से निर्धारित दूरी के सापेक्ष मौका/निरीक्षण के अनुसार वास्तविक दूरी :-

क्र० सं०	स्थान	नीति में निर्धारित दूरी के मानक	मौक निरीक्षण के अनुसार वास्तविक दूरी	अन्युक्ति
01	सरकारी वन	100 मीटर	03 कि०मी०	स्टोन क्रेशर की स्थापना हेतु प्रस्तावित स्थल का संयुक्त निरीक्षण राजस्व विभाग, वन तथा भूतत्व एवं खनिकर्म इकाई के प्रतिनिधियों द्वारा किया गया तथा मौके पर उपलब्ध राजस्व तथा वन विभाग के अभिलेखानुसार दूरी अंकित की गयी है।
02	(क) जिला हरिद्वार में गंगा नदी के किनारे से	लागू नहीं	लागू नहीं	
	(ख) अन्य मैदानी क्षेत्रों हेतु नदी (Perennial river) के किनारे से	500 मीटर	02 कि०मी०	
03	(ख) Non Perennial river (वर्षाती नदी, नाला, गदेरा)के किनारे से	50 मीटर	350 मीटर से अधिक	
03	सार्वजनिक धार्मिक स्थल (मन्दिर, मजिस्द, गुरुद्वारा, चर्च आदि)	300 मीटर	700 मीटर लगभग	
04	स्कूल, शैक्षणिक संस्थान, अस्पताल या नर्सिंग होम आदि	300 मीटर	700 मीटर लगभग	
05	आबादी से दूरी	300 मीटर	350 मीटर से अधिक	

12. राजस्व विभाग की आख्या :-

(क) प्लांट की स्थापना हेतु आवेदित क्षेत्र का राजस्व अभिलेखानुसार विवरण :-

क्र० सं०	ग्राम	तहसील	खाता संख्या	खसरा संख्या	भूमि की श्रेणी	भूस्वामी का नाम	क्षेत्रफल (है० मे)	भूमि बन्धक होने या न होने के सम्बन्ध में टिप्पणी
01	02	03	04	05	06	07	08	09
01	बालूवाला	विकासनगर	296 287 297 469 469 468	1304 ख, 1305 क, 1116 क, 1118ख, 1125ड, 1312 क, 989ग, 991घ, 1314ख, 1403ख मि०, 1404 क, 1411 क, 1407 ग, 1408 ख, 1409	सक्रमणीय भूमिधर	श्री पंकज कण्डवाल, श्री नीरज कण्डवाल श्री चेताराम चौहान एवं श्री मंगल सिंह	कुल रकवा 3.043 है० अर्थात (0.1220है०+ 1.4880है०+1.433 है०)	खतौनी के अनुसार भूमि बन्धक नहीं है।

(Handwritten signature and stamp)

			ख, 1411ख, 1414, 1415क, 1405ख, 1406 ख, 1407 ख, 1125 क, 1125 ख, 1125 ग,			
--	--	--	--	--	--	--

(ख) :- आवेदक अथवा उसके भागीदार के भूस्वामी न होने पर सम्बन्धित स्थल के भूमिधर/भूमिधरों के साथ आवेदक का नोट्राईज्ड शपथ पत्र :- आवेदक द्वारा भूस्वामी न होने पर सम्बन्धित स्थल के भूमिधर/भूमिधरों के साथ विधिवत पंजीकृत पट्टा विलेख के स्थान पर रू0 100 के स्टाम्प पेपर पर लीड डीड/किरायेदारी अनुबन्ध तथा एक नोट्राईज्ड शपथ पत्र दिनांक 22.09.2021 प्रस्तुत किया गया है, जिसमें यह उल्लेख किया गया है कि "यह कि शपथकर्ता एक लीजडीड/किरायेनामा श्री चेताराम चौहान पुत्र स्व0 श्री बीर सिंह चौहान एवं श्री मंगल सिंह चौहान पुत्र श्री मोती राम चौहान निवासी ग्राम नराया तहसील चकराता जिला देहरादून से रू0 100 के स्टाम्प पेपर पर नोटरी किया गया हुआ है। यह कि जब शपथकर्ता के स्टोन क्रेशर की परमिशन हो जायेगी तो तब शपथकर्ता उक्त लीजडीड/किरायेनामा पर पर्याप्त स्टाम्प ड्यूटी अदा कर लीज डीड/किरायेनामा को रजिस्ट्रार देहरादून में पंजीकृत करा लेगा।

(ग) :- आवेदित भूमि के बन्धक मुक्त होने के सम्बन्ध में प्रमाण पत्र/नोट्राईज्ड शपथ पत्र :- आवेदक द्वारा नोट्राईज्ड शपथ पत्र दिनांक 13.09.2021 की प्रति प्रस्तुत की गयी है।

(घ) :- प्रस्तावित प्लांट स्थल यदि मा0 न्यायालयों/मा0 राष्ट्रीय हरित प्राधिकरण एवं भारत सरकार के किसी आदेशों से प्रभावित होने या न होने के सम्बन्ध में टिप्पणी :- वर्तमान में प्रभावित नहीं है। अनुज्ञा समय-समय पर मा0 न्यायालय/राष्ट्रीय हरित प्राधिकरण एवं भारत सरकार के आदेशों के अधीन रहेगी।

13. वन विभाग की आख्या :-

(क) प्रस्तावित प्लांट की सरकारी वन/आरक्षित वन से दूरी :- लगभग 03 कि0मी0।

(ख) प्रस्तावित प्लांट की नेशनल पार्क/सुचुरी से दूरी :- हवाई दूरी लगभग 15 कि0मी0।

(ग) प्रस्तावित प्लांट स्थल पर विद्यमान वृक्षों का प्रकार व संख्या :- वृक्ष विहिन है।

(घ) प्रस्तावित प्लांट स्थल यदि मा0 न्यायालयों/मा0 राष्ट्रीय हरित प्राधिकरण एवं भारत सरकार के किसी आदेश से प्रभावित होने या ना होने के सम्बन्ध में टिप्पणी :- प्रस्तावित क्षेत्र भारत सरकार के नोटिफेशन संख्या S.O.923(E) दिनांक 06.10.1988 में दिये गये प्राविधानानुसार दून वैली अन्तर्गत पडता है।

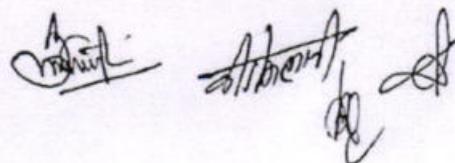
14. भूतत्व एवं खनिकर्म इकाई की आख्या :-

(क) :- नीति के अध्याय-1 के बिन्दु संख्या 09 (क) के अनुसार प्रस्तावित स्टोन क्रेशर/स्क्रीनिंग प्लांट का क्षेत्रफल (है0मे) :- वर्तमान में प्रख्यापित उत्तराखण्ड स्टोन-क्रेशर,स्क्रीनिंग प्लान्ट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लान्ट, पल्वसाईजर प्लान्ट, हाट मिक्स प्लान्ट,रेडिमिक्स प्लान्ट अनुज्ञा नीति-2021 में मैदानी क्षेत्र हेतु न्यूनतम क्षेत्रफल कुल 0.75 है0 निर्धारित है,जबकि आवेदक द्वारा स्टोन क्रेशर की स्थापना हेतु कुल 3.043 है0 भूमि पर आवेदन किया गया है,जो नीति के अनुकूल है।

(ख) :- प्रस्तुत प्रोजेक्ट रिपोर्ट के अनुसार प्लांट परिसर में प्रस्तावित भण्डारण क्षमता (टन मे) :- आवेदक द्वारा प्रस्तुत प्रोजेक्ट रिपोर्ट के अनुसार उपखनिजों के भण्डारण हेतु कुल 7485.3 वर्गमीटर अंकित है,जिसमें नीति के अनुसार बिन्दु संख्या 09 (घ) के अनुसार (7485.3X5X2.2) अर्थात 82338.30 टन एक समय में किया जा सकता है।

(ग) :- नीति के अध्याय-1 के बिन्दु संख्या 09 (घ) के अनुसार एक समय में भण्डारण क्षमता (टन मे) :- आवेदक द्वारा प्रस्तुत प्रोजेक्ट रिपोर्ट व आवेदन पत्र में उल्लिखित प्लांट की क्षमता 100 टन अनुसार नीति के बिन्दु संख्या 09 (घ) के अनुसार प्लांट की वार्षिक क्रशिंग क्षमता (100X10X1.5X360) अर्थात कुल 540000 टन आंगणित होती है।

(घ) :- नीति के अध्याय-1 के बिन्दु संख्या 09 (ड) के अनुसार प्लांट की वार्षिक क्रशिंग/स्क्रीनिंग क्षमता (टन मे) :- आवेदक द्वारा अपने आवेदन पत्र में 100 टन प्रतिघण्टा के स्टोन क्रेशर की स्थापना हेतु आवेदन किया गया है। राज्य में प्रख्यापित स्टोन क्रेशर नीति-2021 के बिन्दु संख्या 09 (ड) के अनुसार प्लांट की वार्षिक क्रशिंग क्षमता (100X10X360) अर्थात कुल 360000 टन है।



2. प्रस्तावित स्टोन क्रेशर/स्क्रीनिंग प्लांट हेतु कच्चे माल के स्रोत के सम्बन्ध में आवेदक द्वारा प्रस्तुत अभिलेख के सम्बन्ध में टिप्पणी :- प्लान्ट में उपयोग किये जाने वाले कच्चे माल आपूर्ति के सम्बन्ध में आवेदक द्वारा नोट्राईज्ड शपथ दिनांक 27.08.2021 की प्रति प्रस्तुत की गयी है।

3. (क) आवेदक द्वारा दैनिक समाचार पत्र में स्थानीय व्यक्तियों/संस्थाओं की आपत्ति के सम्बन्ध में विज्ञप्ति प्रकाशित की गयी है अथवा नहीं के सम्बन्ध में टिप्पणी :- आवेदक द्वारा स्टोन क्रेशर की स्थापना के सम्बन्ध में दैनिक समाचार पत्र "अमर उजाला में दिनांक 20.09.2021" को विज्ञप्ति प्रकाशित की गयी है।

(ख) आवेदक द्वारा प्रकाशित विज्ञप्ति के उपरान्त किसी स्थानीय व्यक्ति/संस्था द्वारा कार्यालय में आपत्ति प्राप्त हुयी है अथवा नहीं, यदि आपत्ति प्राप्त हुयी है तो उस पर जन सुनवाई की गयी है अथवा नहीं, यदि की गयी है तो जन सुनवाई का दिनांक व लिये गये निर्णय के सम्बन्ध में टिप्पणी :- स्टोन क्रेशर की स्थापना हेतु आवेदक द्वारा आवेदन पत्र प्रस्तुत किये जाने के उपरान्त इस कार्यालय में आतिथि तक किसी भी स्थानीय व्यक्ति/संस्था/विभाग की कोई आपत्ति प्राप्त नहीं हुई है। उक्त के सम्बन्ध में जिलाधिकारी के खनन पटल से भी पुष्टि की जानी आवश्यक होगी।

4. प्रोजेक्ट रिपोर्ट के अनुसार प्रस्तावित प्लांट डक स्थल के जी0पी0एस0 कोर्डिनेट्स :- N 30° 25' 46.0" तथा E 77° 48' 38.0" है।

5. प्रस्तावित स्टोन क्रेशर/स्क्रीनिंग प्लांट स्वामी के नाम पूर्व में खनन पट्टा/भण्डारणों में अर्धदण्ड तो आरोपित नहीं है, यदि है तो पूर्ण विवरण :- कार्यालय अभिलेखानुसार स्टोन क्रेशर स्वामी के भागीदारों पर कोई अर्धदण्ड अधिरोपित नहीं है। उक्त के अतिरिक्त आवेदक द्वारा नोट्राईज्ड शपथ पत्र दिनांक 13.09.2021 की प्रति संलग्न की गयी है, जिसमें उल्लेख किया कि "शपथकर्ता एवं शपथकर्ता की फर्म के सभी भागीदारों पर खनन विभाग का कोई बकाया नहीं है।"

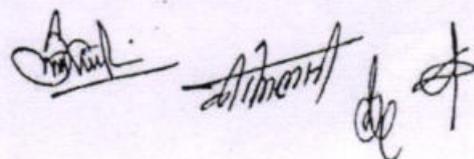
6. प्रस्तावित प्लांट स्थल यदि मा0 न्यायालयों/मा0 राष्ट्रीय हरित प्राधिकरण एवं भारत सरकार के किसी आदेश से प्रभावित होने या न होने के सम्बन्ध में टिप्पणी :- वर्तमान में प्रभावित नहीं हैं। अनुज्ञा समय-समय पर मा0 न्यायालय/राष्ट्रीय हरित प्राधिकरण एवं भारत सरकार के आदेशों के अधीन रहेगी।

7. प्लांट की स्थापना/संचालन हेतु स्थल के उपयुक्त/अनुपयुक्त होने के सम्बन्ध में टिप्पणी :- प्रस्तावित स्थल स्टोन क्रेशर प्लांट की स्थापना/संचालन हेतु उपयुक्त प्रतीत होता है।

8. अन्य कोई अभिलेख/शर्तें, यदि आवश्यक हो :- स्टोन क्रेशर की स्वीकृति/स्थापना के उपरान्त आवेदक द्वारा निम्न शर्तों का अनुपालन किया जायेगा।

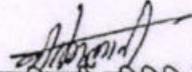
1. आवेदक द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार एवं राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन किया जाना अनिवार्य होगा।
2. स्टोन क्रेशर की स्थापना हेतु आवेदक द्वारा उपलब्ध कराये गये अभिलेख यदि गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी आवेदक की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा में प्लांट की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी, जिसकी सम्पूर्ण जिम्मेदारी आवेदक की होगी।
3. आवेदक द्वारा उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 की अधिसूचना संख्या 1874/VII-1/2021/158 ख-04 टीसी दिनांक 10 नवम्बर, 2021 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2021 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना होगा।
4. आवेदक द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पत्थराईजर प्लांट, हॉट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति-2021 के अध्याय-1 के बिन्दु संख्या 08(1) के अनुसार उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ सहमति (Consent to establish) तथा प्लांट संचालन से पूर्व संचालनार्थ सहमति (Consent to operate) की अनुमति प्राप्त किया जाना अपरिहार्य होगा।

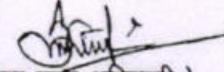
स्टोन क्रेशर/स्क्रीनिंग प्लांट की स्थापना/संचालन के सम्बन्ध में गठित समिति की संस्तुति :- वर्तमान में उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग-1 के कार्यालय द्वाप संख्या 1875/VII-A-1/2021-03(101)/2021 दिनांक 11 नवम्बर, 2021 प्रख्यापित उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पत्थराईजर प्लांट, हॉट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति-2021 के प्राविधानानुसार आवेदक बालाजी स्टोन क्रेशर पार्टनर श्री प्रकाश सिंह, श्री कुलदीप सिंह, श्री दलीप कुमार, श्री धीरज सिंह एवं श्री अनुज पैट्रिक पत्राचार पता 19 राजपुर रोड देहरादून



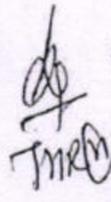
(47)

के द्वारा तहसील विकासनगर के ग्राम बालूवाला क्षेत्रान्तर्गत खसरा संख्या 1304 ख, 1305 क रकवा 0.1220 है०, खसरा संख्या 1116 क, 1118ख, 1125ड, 1312क, 989ग, 991घ, 1314ख 1403ख मि०, 1404क, 1411 क, 1407 ग, 1408 ख, 1409 ख, 1411ख, 1414, 1415क, 1405ख, 1406 ख, 1407 ख रकवा 1.4880 है० एवं खसरा संख्या 1125 क, 1125 ख, 1125 ग रकवा 2.866 है० का 1/2 भाग रकवा 1.433 है० इस प्रकार कुल रकवा 3.043 है० (0.1220है०+1.4880है०+1.433है०) नाप भूमि पर स्टोन क्रेशर स्थापना हेतु आवेदित स्थल नीति मे निर्धारित मानकों के अनुरूप होने के दृष्टिगत गठित समिति द्वारा संस्तुति की जाती है ।


(प्रमाणीय वनाधिकारी प्रतिनिधि)
वन विभाग,
सदस्य ।


(जिला खान अधिकारी)
भूतत्व एवं खनिकर्म विभाग
सदस्य सचिव ।


(उपजिलाधिकारी)
राजस्व विभाग
अध्यक्ष ।



(२२)

तहसील वार
विकास नगर

महोदय सलान पत्रांक स/ज्या 1169/पीए 2021 दिनांक 8-11-2021 दिनांक
तहसील विकास नगर क्षेत्रान्त गीत कालाजी हट्टोन के शर मीमा काठ
मे लपुवन निरीक्षण के लपुवन मे जाँच प्रालया सम प्रकार है शाय
काठ वाला मे लपुवन निरीक्षण टीम के साथ लपुवन निरीक्षण किया

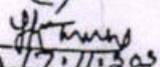
गया है सिमेने कि कसम का नाला $\frac{1125\text{ क}}{0.8830}$, $\frac{1125\text{ क}}{1.4240}$, $\frac{1125\text{ क}}{0.5590}$ कुल लक,

2.866 का $\frac{1.433\text{ क}}{0.1160}$ $\frac{1118\text{ क}}{0.0300}$ $\frac{1125\text{ क}}{0.3500}$ $\frac{1312\text{ क}}{0.0230}$ $\frac{989\text{ क}}{0.0040}$ $\frac{990\text{ क}}{0.0500}$ $\frac{99}{0.01}$

$\frac{1314\text{ क}}{0.070}$	$\frac{1403\text{ क}}{0.1300}$	$\frac{1704\text{ क}}{0.0750}$	$\frac{1411\text{ क}}{0.0550}$	$\frac{1407\text{ क}}{0.0140}$	$\frac{1408\text{ क}}{0.0500}$	$\frac{1409\text{ क}}{0.0500}$	$\frac{1411\text{ क}}{0.0150}$	$\frac{1411\text{ क}}{0.0450}$
$\frac{115\text{ क}}{0.2310}$	$\frac{1705\text{ क}}{0.0500}$	$\frac{1406\text{ क}}{0.060}$	$\frac{1407\text{ क}}{0.0260}$	$\frac{1304\text{ क}}{0.0700}$	$\frac{1305\text{ क}}{0.0500}$	कुल लक	1.6100	है

कुल कसम का 25 लक का 3.043 है, भी लपुवन प्रालया पर हट्टोन के 21
पर लक का परिलर मे उप प्रालिया का जाला हेतु लपुवन लपुवन निरीक्षण
किया गया है जो कि लपुवन पर लकी पाया गया है तथा निष्कर्ष
मानना के अनुसार लकी पाया गया है

यन: दिनांक 25 अक्टूबर 2021 दिनांक 8-11-2021 दिनांक


जगदीश कुमार
 राजच उपनिरीक्षक
 क्षेत्र: ...

75

कार्यालय उप जिलाधिकारी, विकासनगर।

संख्या- 1169/पी0ए0-2021

विषय- तहसील विकासनगर क्षेत्रान्तर्गत बालाजी स्टोन केशर निरीक्षण के सम्बन्ध में।

दिनांक 05 अक्टूबर 2021

- 1- प्रभागीय वनाधिकारी,
कालसी भू0रां0 वन प्रभाग
कालसी/देहरादून।
- 2- अधिरासी अभियन्ता
सिंचाई विभाग विकासनगर।
- 3- भू-वैज्ञानिक टास्कफोर्स देहरादून।
- 4- जिला खान अधिकारी, देहरादून।
- 5- क्षेत्रीय प्रदूषण अधिकारी

महोदय,

उपसंयुक्त विधायक अपर जिलाधिकारी (प्र0) महोदय देहरादून के कार्यालय आदेश संख्या 522/खनिज-अनु0/2021 दिनांक 05 अक्टूबर, 2021 का अंगलोकन करने का कष्ट करें। जिसके द्वारा तहसील विकासनगर क्षेत्रान्तर्गत मौजा बालूवाला के खसरा संख्या 1314ख, 1403खनि, 1404क, 1411क, 1407ग, 1408ख, 1409ख, 1411ख, 1414, 1415क, 1405ख, 1406ख, 1407ख, रकबा 1.4880है0 एवं खसरा संख्या 1125क, 1125ख, 1125ग, रकबा 2.866है0, का 1/2 भाग रकबा 1.433है0 इस प्रकार कुल रकबा 3.043है0 नाप भूमि पर स्टोन केशर एवं प्लांट परिसर में उपखनिज भण्डारण हेतु संयुक्त निरीक्षण आख्या उपलब्ध कराये जाने के निर्देश दिये गये हैं।

तहसील विकासनगर क्षेत्रान्तर्गत मौजा बालूवाला के खसरा संख्या 1314ख, 1403खनि, 1404क, 1411क, 1407ग, 1408ख, 1409ख, 1411ख, 1414, 1415क, 1405ख, 1406ख, 1407ख, रकबा 1.4880है0 एवं खसरा संख्या 1125क, 1125ख, 1125ग, रकबा 2.866है0, का 1/2 भाग रकबा 1.433है0 इस प्रकार कुल रकबा 3.043है0 नाप भूमि के संयुक्त निरीक्षण हेतु दिनांक 17.11.2021 समय 11:00 बजे नियत की जाती है।

अतः आप संयुक्त निरीक्षण में उक्त नियत तिथि को स्वयं/प्रतिनिधि के रूप में उपस्थित रहने का कष्ट करें।

उप जिलाधिकारी,
विकासनगर।

उप जिलाधिकारी,
विकासनगर।

तहसीलदार विकासनगर को इस निर्देश के साथ प्रेषित कि उक्त संयुक्त सीमांकन कार्यवाही कराते हुए आख्या उपलब्ध कराना सुनिश्चित करें।

PA To SDM Letter-2021

Received
11/11/21
प्रतिनिधि-
कालसी



उत्तर प्रदेश सरकार

कार्यालय
अधिशाली अभियन्ता, सिंचाई खण्ड विकासनगर
निरीक्षण भवन रोड़, डाकपत्थर, देहरादून 248125
ई-मेल - idvikasnagardkp@gmail.com दूरभाष 01360-222828

पत्रांक:- 3277 / सि०ख०वि०डा० / अनापत्ति,

दिनांक 24 / 12 / 2022

विषय:- तहसील विकासनगर क्षेत्रान्तर्गत बालाजी स्टोन क्रेशर ग्राम बालूवाला को अनापत्ति प्रमाण पत्र निर्गत करने के सम्बन्ध में।

श्री कुलदीप सिंह पार्टनर बालाजी स्टोन क्रेशर ग्राम बालूवाला, देहरादून।

कृपया उपरोक्त विषयक अपने पत्र सं० शून्य दिनांक 06-12-2022 का अवलोकन करने का कष्ट करें, उक्त के क्रम में अवगत कराना है कि श्री जगदीश कुमार, उपराजस्व निरीक्षक क्षेत्र पृथ्वीपुर, के दिनांक 17.11.2021 की आख्यानुसार एवं इस खण्ड के सहायक अभियन्ता द्वितीय ने बालाजी स्टोन क्रेशर एवं प्लांट परिसर में उक्त खनिज भंडारण हेतु आप द्वारा संलग्नक पत्रों में वर्णित सम्बन्धित भूमि के स्थलीय निरीक्षण उपरान्त प्रस्तुत आख्यानुसार वर्णित भूमि शीतला नदी से 300 मीटर से अधिक की दूरी पर स्थित है, शीतला नदी Non perrineal river की श्रेणी में आती है तथा उक्त वर्णित भूमि Flood submerged area (बाढ़ जलमग्न क्षेत्र) से बाहर है।

अतः सहायक अभियन्ता द्वितीय की संस्तुति के आधार पर बालाजी स्टोन क्रेशर एवं प्लांट परिसर को उपखनिज भंडारण हेतु अनापत्ति प्रमाण पत्र इस प्रतिबन्ध के साथ निर्गत किया जाता है कि उपखनिज का भंडारण शासन/राजस्व विभाग द्वारा निर्गत निर्देशों/आदेशों के अनुपालन में किया जाये।

24/12/22
अधिशाली अभियन्ता
सिंचाई खण्ड, विकासनगर,

ROD/UKPCB

Dairy No. 3798

File No.

Date 02/01/23

कार्यालय जिलाधिकारी देहरादून।

E-Mail ID-dehradundm@gmail.com

PHONE-0135-2622389 FAX-2720025

पत्र संख्या 142/खनिज-अनु0/2022

दिनांक 31 दिसम्बर, 2022

क्षेत्रीय अधिकारी (प्र0), क्षेत्रीय कार्यालय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
ई-115 नेहरू कॉलोनी देहरादून।

विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 39/2022 में पारित आदेश दीपक कुमार व अन्य बनाम स्टेट ऑफ उत्तराखण्ड व अन्य के अनुक्रम में संयुक्त जांच समिति हेतु विभागीय प्रतिनिधि नामित करने के सम्बन्ध में।

उपर्युक्त विषयक कृपया अपने कार्यालय पत्र संख्या-यूकेपीसीबी/आरओडी/एन0जी0टी0-66/2022-23/3262-1578 दिनांक 16.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जो मा0 राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 39/2022 में पारित आदेश दीपक कुमार व अन्य बनाम स्टेट ऑफ उत्तराखण्ड व अन्य के अनुक्रम में संयुक्त जांच समिति हेतु विभागीय प्रतिनिधि नामित किये जाने के सम्बन्ध में है।

उपरोक्त के क्रम में इस कार्यालय के आदेश संख्या-153/खनिज-अनु0/2022 दिनांक 03 दिसम्बर, 2022 के द्वारा उपजिलाधिकारी विकासनगर एवं जिला खान अधिकारी, देहरादून को संयुक्त जांच निरीक्षण हेतु पत्र प्रेषित किया गया, जिसके क्रम में उपजिलाधिकारी विकासनगर ने पत्र संख्या 823/पी0ए0-2022 दिनांक 29 दिसम्बर, 2022 के द्वारा जांच आख्या प्रेषित की है।

अतः उक्त के क्रम में उपजिलाधिकारी विकासनगर के पत्र संख्या 823/पी0ए0-2022 दिनांक 29 दिसम्बर, 2022 से प्राप्त जांच आख्या मूल रूप में आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्न-यथोपरि।

(शिव कुमार बरनवाल)
अपर जिलाधिकारी (प्रशा0),
देहरादून।

File
Pr
21/23

प्रेषक,

उप जिलाधिकारी,
विकासनगर।

सेवा में,

अपर जिलाधिकारी(प्र०),
देहरादून।

संख्या:-

823/पी०ए०-2022

दिनांक 29 दिसम्बर, 2022

विषय:-

मा० राष्ट्रीय हरित प्राधिकरण के अपील संख्या 39/2022 आदेश दिनांक 27.09.2022 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय पत्र संख्या 107/खनिज-अनु/2022 दिनांक 17.11.2022 का संदर्भ ग्रहण करने कष्ट करें। उक्त के संबंध में तहसीलदार विकासनगर से जांच करायी गयी।

अतः तहसीलदार विकासनगर के जांच आख्या मूलरूप में संलग्न कर सादर प्रेषित है।

संलग्नक:- यथोपरि।

भवदीय,

(विनीद कुमार)
उप जिलाधिकारी,
विकासनगर।

(11)

महोदय,

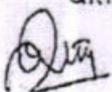
संलग्न पत्र संख्या 107/खनिज-अनु./2022 दिनांक 17.11.2022 कार्यालय जिलाधिकारी देहरादून विषयक मा.राष्ट्रीय हरित प्राधिकरण के अपील संख्या 39/2022 दीपक कुमार आदि बनाम उत्तराखण्ड राज्य में आदेश दिनांक 27.09.22 के अनुपालन में ग्राम बालूवाला परगना पठ्यादून तहसील विकासनगर जिला देहरादून में संचालित मैसर्स बाला जी स्टोन केशर बालूवाला के सम्बन्ध में भूमि सम्बन्धी आख्या निम्न प्रकार है:-

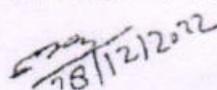
शासनादेश संख्या 2197/VII-A-1/2021-03(110)/2021 दिनांक 29 दिसम्बर 2021 के क्रम में उत्तराखण्ड स्टोन केशर स्क्रीनिंग प्लान्ट, मोबाईल स्टोन केशर, मोबाईल स्क्रीनिंग प्लान्ट पल्वराईजर प्लाट, हाट मिक्स प्लान्ट रेडी मिक्स प्लान्ट अनुज्ञा नीति-2021 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र संख्या-3625/खनन/भू.खनि.ई/स्टो.के.प्ला./दे.दून/2021-22 दिनांक 10 दिसम्बर 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में बाजलाजी स्टोन केशर पार्टनर श्री प्रकाश सिंह, श्री कुलदीप सिंह, श्री दलीप कुमार एवं अन्य के पक्ष में ग्राम बालूवाला तह.वि.नगर जनपद दे.दून क्षेत्रान्तर्गत खसरा सं.1304ख, 1305ख, 1116क, 1118ख, 1125ड, 1312क, 989ग, 990ग, 991घ, 1314घ, 1403खनि, 1404क, 1407ग, 1408ख, 1409ख, 1411ख, 1415क, 1405ख, 1406ख, 1407ख, 1125क, 1125ख, 1125ग कुल रकबा 3.043 है. स्टोन केशर की स्थापना हेतु स्वीकृत किये जाने की अनुमति प्रदान की गयी है। जिसका संयुक्त निरीक्षण एन.जी.टी.टीम के साथ किया गया।

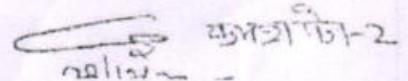
ग्राम बालूवाला की खतौनी खाता सं.287 पर अंकित ख.न.1125ख रकबा 0.5960 है. भूमि खातेदार जयदीप दत्ता पुत्र स्व.कर्मल ओ.डी.दत्ता नि.23/18 तेगवहादुर रोड देहरादून व पंकज अग्रवाल पुत्र श्याम किशन लाल नि.न्यू रोड देहरादून व सुनील अग्रवाल पुत्र धर्मपाल अग्रवाल नि. जस्सोवाला व कुलदीप सिंह धीमान पुत्र त्रिलोक सिंह धीमान नि.रेशम माजरी व प्रकाश धीमान पुत्र त्रिलोक सिंह धीमान नि.रेशम माजरी डोईवाला दे.दून के नाम वर्ग (1क) संक्रमणीय भूमिधर दर्ज अभिलेख है। उक्त भूमि न्यायालय सहायक क्लेक्टर प्रथम श्रेणी विकासनगर के वाद स.64/22-23 के अन्तर्गत धारा 143 ज.वि.अधि. स्टोन केशर संचालन हेतु अकृषक भूमि घोषित है।

इसी प्रकार ग्राम बालूवाला की खतौनी खाता स.297 पर अंकित खसरा नम्बर 1125ग रकबा 0.5590 है. भूमि उपरोक्त खातेदार जयदीप दत्ता पुत्र स्व.कर्मल ओ.डी.दत्ता आदि के नाम वर्ग 1क संक्रमणीय भूमिधर दर्ज अभिलेख है, उक्त भूमि न्यायालय सहायक क्लेक्टर प्रथम श्रेणी विकासनगर के वाद स.65/22-23 के द्वारा अन्तर्गत धारा 143 ज.वि.अधि. स्टोन केशर संचालन हेतु अकृषक घोषित है।

इसी प्रकार ग्राम बालूवाला की खतौनी खाता स.296 पर ख.न.1125क रकबा 0.8830 है. भूमि खातेदार पंकज व नीरज पुत्रगण शाकम्बरदत्त के नाम संक्रमणीय भूमिधरी में दर्ज है. इस



 18/11/2022

 कृ.स.जी.पि.सि-2

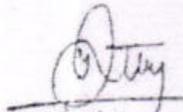
0.8830 है. मे से 0.2780 है. भूमि का किराया अनुबन्ध-पत्र बालाजी स्टोन केशर पार्टनर श्री दलीप कुमार पुत्र गोवर्धन लाल नि.रेशम माजरी डोईवाला दे.दून वर्तमान पता म.न.9वी/9डी. गोविन्दनगर रिसकोर्स देहरादून के पक्ष में खातेदार पंकज व नीरज द्वारा किया है। जो स्टोन केशर स्वामी कुलदीप सिंह द्वारा उपलब्ध कराया गया है जो संलग्न पत्रावली है।

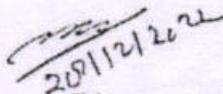
उपरोक्त तीनों खसरा नम्बर 1125ख क्षेत्रफल 0.5960 है., 1125ग क्षेत्रफल 0.5590 है., 1125क क्षेत्रफल 0.2780 है. कुल रकबा 1.4330 है. पर दौरान पैमाईश स्टोन केशर की मशीने व खनिज सामग्री पाई गयी, महोदय अवगत कराना है कि उक्त खसरा नम्बर 1125 ग्राम छरवा की सीमा से लगा हुआ है, पैमाईश के दौरान ग्राम छरवा रकबा 0.1750 है. भूमि स्टोन केशर की चारदीवारी के अन्तर्गत पाई गयी । जिसके खसरा नम्बर 1723, 1727, 1728 है, जिसमें 0.0570 है. भूमि अन्य खातेदार श्री दिगपाल पुत्र बनवारी लाल आदि के नाम संक्रमणीय भूमिधरी में दर्ज है, तथा शेष 0.1180 है. भूमि श्रेणी 6(1) जलमग्न में नदी शीतला(ग्राम समाज) के नाम दर्ज अभिलेख है, जिसका उपयोग कैंन्टीन कार्यालय व धर्मकांटा व परिसर के रूप में किया जा रहा है।

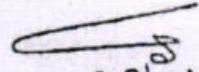
महोदय साथ ही यह भी अवगत कराना है, कि ग्राम छरवा के खसरा संख्या 1731 व 1732 में स्टोन केशर का निजी रास्ता 0.2000 है. में विद्यमान है, उक्त खसरा नम्बर श्रेणी 6(1) जलमग्न में नदी शीतला(ग्राम समाज) अभिलेखों में अंकित है।

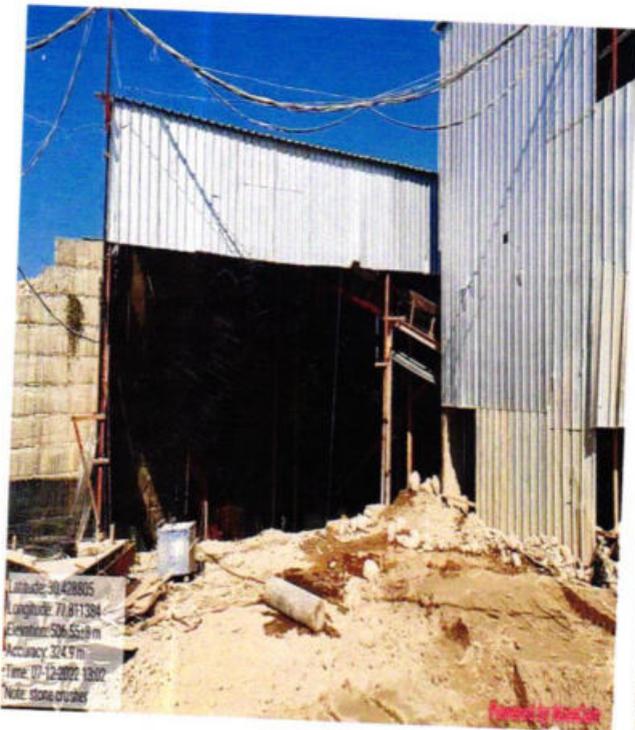
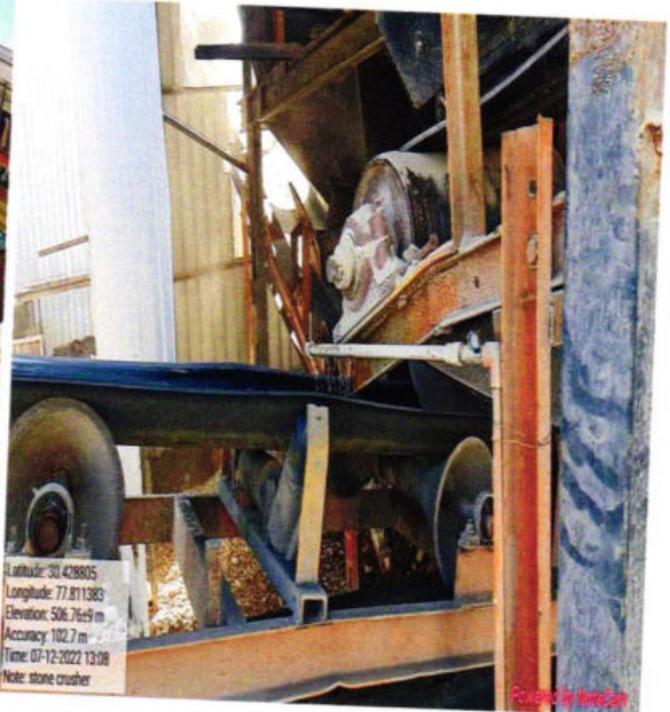
इसके अतिरिक्त ग्राम बालूवाला की खतौनी खाता संख्या 468 पर खसरा नम्बर 1116क/0.1160, 1118ख/0.0300, 1125ड/0.3500, 1312क/0.0230, 989ग/0.0040, 990ग/0.0500, 991घ/0.0340, 1314ख/0.0700, 1403खमि/0.1300, 1404क/0.0750, 1411क/0.0550, 1407ग/0.0140, 1408ख/0.0500, 1409ख/0.0500, 1411ख/0.0150, 1414/0.0450, 1415क/0.2310, 1405ख/0.0500, 1406ख/0.0600, 1407ख/0.0360, कुल 1.4880 है. खातेदार चैतराम पुत्र वीर सिंह चौहान आदि के नाम व खाता सं.469 पर खसरा नम्बर 1304ख रकबा 0.0700, 1305क रकबा 0.0520, कुल रकबा 0.1220 है. खातेदार चैतराम चौहान पुत्र वीर सिंह आदि के संक्रमणीय भूमिधरी में दर्ज है, उक्त 1.6100 है. भूमि का किराया अनुबन्ध-पत्र बालाजी स्टोन केशर के नाम खातेदार चैतराम चौहान द्वारा किया गया है, जो संलग्न है।

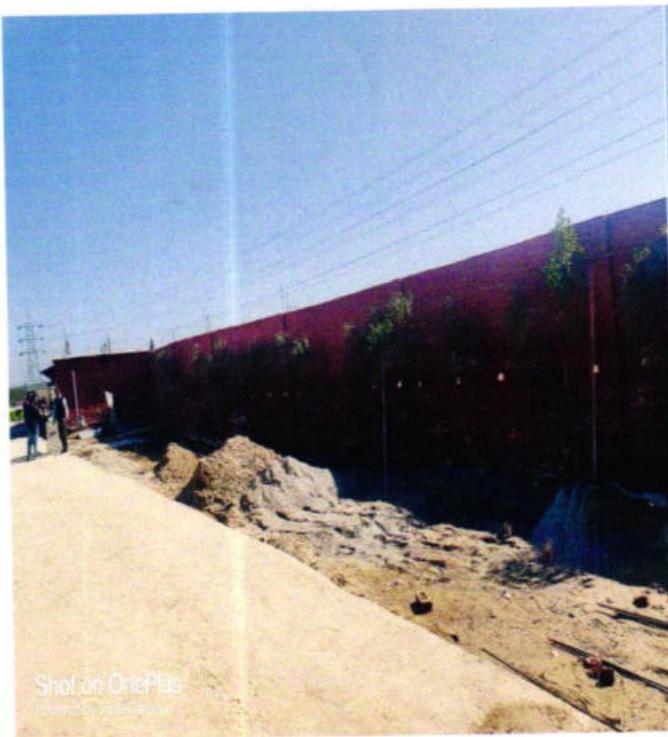
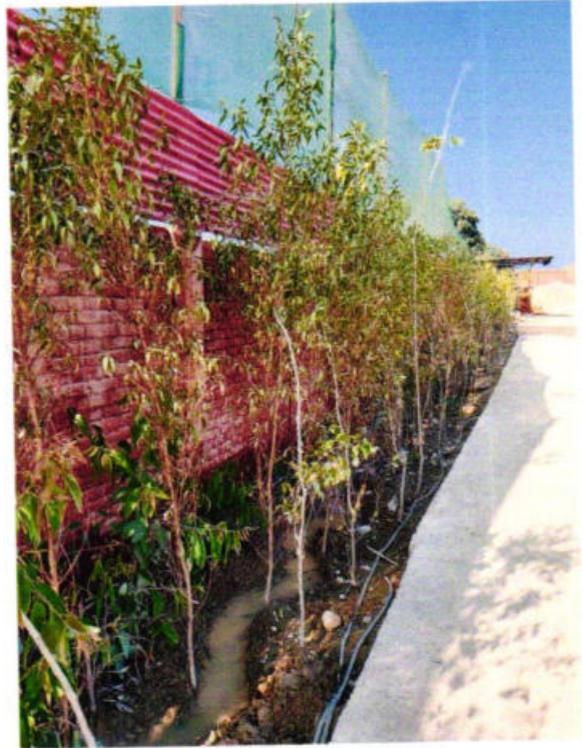
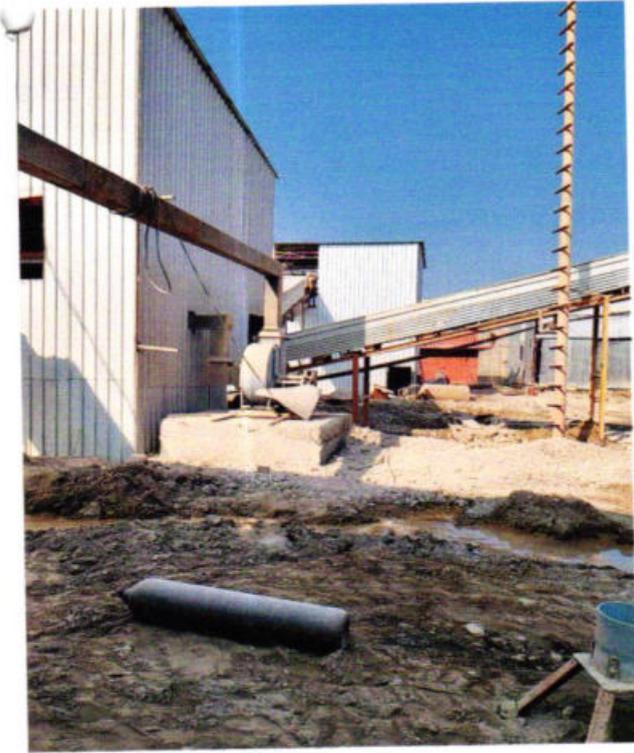
आख्या सेवा में प्रेषित है।


28/11/2022
राजेश उप निरीक्षक
क्षेत्र विकास


28/11/2022
शोभा सिंह
(राजस्व निरीक्षक)
क्षेत्र विकास


28/11/22
तहसीलदार
विकासनगर







भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1539]
No. 1539]

नई दिल्ली, बृहस्पतिवार, दिसम्बर 13, 2007/अग्रहायण 22, 1929
NEW DELHI, THURSDAY, DECEMBER 13, 2007/AGRAHAYANA 22, 1929

पर्यावरण एवं वन मंत्रालय

आदेश

नई दिल्ली, 13 दिसम्बर, 2007

का.आ. 2125(अ) —जबकि, पर्यावरण (सुरक्षा) नियमावली, 1986 के नियम 5 के उप-नियम (3) के खण्ड (घ) के तहत दून घाटी, उत्तराखण्ड में उन गतिविधियों जिनके लिए केंद्रीय सरकार ने पर्यावरणीय प्रभाव के परीक्षण के लिए अनुमति दे दी है, को छोड़कर विभिन्न गतिविधियों पर प्रतिबंध लगाने के लिए दिनांक 1 फरवरी, 1989 के सं. का.आ. 102(अ) के तहत एक अधिसूचना जारी की गई थी;

और, जबकि, उक्त अधिसूचना में उद्योगों को तीन श्रेणियों अर्थात् ग्रीन, ओरेंज और रेड में वर्गीकृत किया गया है और दून घाटी क्षेत्र में औद्योगिक इकाइयों को अनुमति देने और उन पर प्रतिबंध लगाने के लिए दिशानिर्देश भी निर्धारित किए गए हैं;

और, जबकि, ओरेंज श्रेणी के अंतर्गत आने वाले उद्योगों का मूल्यांकन राज्य के प्रदूषण नियंत्रण बोर्ड द्वारा किया जाना तथा उन्हें अनापत्ति प्रमाण-पत्र देने से पहले संबंधित प्रस्ताव को केन्द्र सरकार, पर्यावरण एवं वन मंत्रालय के पास भेजा जाना अपेक्षित है;

और, जबकि, यह परिकल्पना की गई थी कि ओरेंज श्रेणी के अंतर्गत शामिल प्रस्तावों के मामले में वही प्रक्रिया अपनाई जाएगी जो कि दिनांक 4 जुलाई, 2005 के का.आ. 943(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 1994 के अंतर्गत उद्योग क्षेत्र की परियोजनाओं को पर्यावरणीय मंजूरी देते समय अपनाई जाती है;

और, जबकि, दिनांक 27 जनवरी, 1994 के का.आ. 60(अ) के तहत जारी उक्त पर्यावरण प्रभाव मूल्यांकन अधिसूचना को दिनांक

14 सितम्बर, 2006 के का.आ. 1533(अ) के तहत जारी अधिसूचना द्वारा अधिक्रमित हुआ माना जाएगा;

अतः, अब, पर्यावरण (सुरक्षा) अधिनियम, 1986 की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्द्वारा, यह निर्देश दिया जाता है कि दून घाटी, उत्तराखण्ड में विकास कार्यों से संबंधित सभी प्रस्तावों की निम्नलिखित प्रक्रिया अपनाते हुए जांच की जाएगी :-

- (i) ऐसी सभी परियोजनाएं जो 14 सितम्बर, 2006 के सं. का.आ. 1533(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत अनुसूची में शामिल की गई हैं, के लिए उक्त अधिसूचना में निर्धारित प्रक्रिया ही अपनाई जाएगी।
- (ii) ऐसी सभी परियोजनाएं जो उक्त पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत शामिल नहीं हैं, और ओरेंज श्रेणी के अंतर्गत आती हैं उन पर राज्य स्तर के पर्यावरण प्रभाव मूल्यांकन प्राधिकरण द्वारा विचार किया जाएगा।
- (iii) उत्तराखण्ड राज्य के लिए राज्य स्तरीय प्रभाव मूल्यांकन प्राधिकरण का गठन होने तक, प्रस्तावों की जांच, राज्य प्रदूषण नियंत्रण बोर्ड की टिप्पणियां प्राप्त होने के पश्चात्, उन्हें मूल्यांकन समिति के पास भेजे बिना, केन्द्र सरकार द्वारा की जाएगी।

[सं. जे-11013/25/2005-आई ए-II (1)]

रा. आनन्दकुमार, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT AND FORESTS
ORDER

New Delhi, the, 13th December, 2007

S.O. 2125 (E).—Whereas, a notification under clause (d) of sub-rule (3) of rule 5 of the Environment (Protection)

Rules, 1986, imposing restrictions on various activities in Doon Valley Uttarakhand, except those activities which are permitted by the Central Government for examining the environmental impacts, was issued *vide* No. S.O. 102(E) dated the 1st February, 1989;

And, whereas, the said notification classified industries into three categories; namely, green, orange and red and also prescribed guidelines for permitting and restricting industrial units in Doon Valley Area;

And, whereas, industries falling in the orange category are required to be assessed by State Pollution Control Board and referred to the Central Government in the Ministry of Environment and Forests before granting 'No Objection Certificate';

And, whereas, it was envisaged that the proposals covered under orange category shall follow the same procedure as is being followed for the environment clearance of industry sector projects under Environment Impact Assessment Notification, 1994, issued *vide* S.O. 943(E) dated the 4th July, 2005;

And, whereas, the said Environment Impact Assessment notification issued *vide* S.O. 60(E) dated the 27th January, 1994 has been superseded by the notification *vide* number S.O. 1533(E) dated 14th September, 2006;

Now, therefore, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed that all proposals, relating to development in Doon Valley will be examined as per the following procedure :—

- (i) All those projects which are covered in the schedule under the Environment Impact Assessment notification issued *vide* number S.O. 1533(E) dated the 14th September, 2006 will follow the procedure laid down in that notification.
- (ii) All those projects which are not covered under the EIA notification but which fall under the orange category shall be considered by the State level Environment Impact Assessment Authority.
- (iii) Till such time as the State level Impact Assessment Authority is constituted for the State of Uttarakhand, the proposals will be examined by the Central Government, without referring them to the Appraisal Committee, after obtaining the comments of the State Pollution Control Board.

[No. J-11013/25/2005-IA-II(I)]

R. ANANDAKUMAR, Scientist 'G'

टिप्पण: मूल अधिसूचना भारत के राजपत्र में, असाधारण, भाग II, धारा 3, उप-धारा (ii), संख्या का.आ. 102 (अ), तारीख 1 फरवरी, 1989 को प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th January, 2020

S.O. 94(E).—WHEREAS, *vide* notification number S.O. 102(E), dated the 1st February, 1989 (hereinafter referred as the said notification) the erstwhile Ministry of Environment and Forests imposed restriction on location of industries, mining operations and other developmental activities in the Doon Valley, bounded on the North by Mussoorie ridge, in the North-East by Lesser Himalayan ranges, on the South-West by Shivalik ranges, river Ganga in the South-East and river Yamuna in the North-West in erstwhile Uttar Pradesh (now Uttarakhand), keeping in view the environmental impact in the region;

AND WHEREAS, in respect of the said notification certain directions have been issued *vide* notification number S.O. 943 (E), dated the 4th July, 2005 and S.O. 2125 (E), dated the 13th December, 2007;

AND WHEREAS, in the meantime the Central Pollution Control Board (CPCB) has also issued directions on the categorisation of industries *vide* letter No. B-29012/ ESS(CPA)/2015-16, dated the 7th March, 2016;

AND WHEREAS, the Government of Uttarakhand *vide* letter No. 122/D-3-19-13(04)/2018, dated the 10th April, 2019 requested the Ministry of Environment, Forest and Climate Change for amendment in the said notification;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change has examined the request of the Government of Uttarakhand;

AND WHEREAS, there is a need to consolidate the amendments and the directions as above and also to harmonise the conditions based on the said directions and amendments;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with sub-rule (4) of Rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification and impose following conditions in respect of the activities falling the Doon Valley comprising of the above criteria, namely: -

In the said notification, for clauses (i), (ii), (iii), (iv), (v) and ANNEXURE, the following shall be substituted, namely:-

(i) Location/siting of industrial units – It has to be as per modified directions issued by the Central Pollution Control Board (CPCB) *vide* letter No. B-29012/ESS(CPA)/2015-16, dated the 7th March, 2016 under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under red/orange/green/white categories and as may be amended from time to time by the CPCB and the Ministry of Environment, Forest and Climate Change.

(ii) Mining – Approval of the Union Ministry of Environment, Forest and Climate Change must be obtained before starting any mining activity.

(iii) Tourism – It should as per Tourism Development Plan (TDP), to be prepared by the State Department of Tourism and duly approved by the Union Ministry of Environment, Forest and Climate Change.

(iv) **Grazing** – As per the plan to be prepared by the State Government and duly approved by the Union Ministry of Environment, Forest and Climate Change.

(v) **Land Use** – As per Master Plan of development and Land Use Plan of the entire area, to be prepared by the State Government and approved by the Union Ministry of Environment, Forest and Climate Change.

Note:

- (a) Red categories of industries shall not be permitted in Doon Valley;
- (b) The total number of fuel burning industries that shall be permitted in the Doon Valley shall be limited by 8 tonnes per day of Sulphur Dioxide from all sources. (This corresponds to 400 tonnes per day Coal with 1 % Sulphur);
- (c) Siting of Industrial areas shall be based on the prescribed criterion and with prior approval of Competent Authority;
- (d) Existing orange categories industries, which are now in the red categories of industries shall be continued, however, no expansion shall be allowed."

[F. No. 25/6/2012-ESZ]

DR. SATISH C. GARKOTI, Scientist 'G'

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 102 (E), dated the 1st February, 1989.

Received on
05/8/21

BALAJI STONE CRUSHER

Works – Vill- Balluwala , Teh. Vikas Nagar, Dehradun ,
Office- 19, Quality Complex, Rajpur Road, Dehradun.

Ref: BSC/EC/2021/07/26 - 01

Date: 26th July, 2021

To,

The Member Secretary
State Level Environment Impact Assessment Authority (SEIAA)
653, Indira Nagar Colony, Seemadwar Road, Dehradun, Uttarakhand

Sub: Environmental Clearance for proposed establishment of Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

Dear Sir,

Please find enclosed herewith duly filled Form – 1 along with Pre-Feasibility Report & EMP (Soft Copy also) for seeking Environmental Clearance for proposed establishment of Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

We request your good self to consider our application and accord us EC at the earliest.

Thanking You,

Yours Faithfully

For, M/s Balaji Stone Crusher



(Authorized Signatory)

Acknowledgement Slip for EC application

This is to acknowledge that the proposal has been successfully uploaded on the portal of the Ministry. The proposal shall be examined in the Ministry to ensure that required information has been submitted. An email will be sent seeking additional information, if any, within 20 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

- 1. Proposal No.** : SIA/UK/MIS/221759/2021
- 2. Category of the Proposal** : INFRA-2
Environmental Clearance for proposed establishment of Stone Crusher Plant by Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).
- 3. Name of the proposal** : Stone Crusher at Khasra no. 1125 Ka, Kha and Ga, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).
- 4. Date of Receipt of Proposal** : 26 Jul 2021
- 5. Name of the Project proponent along with contact details**
 - a) Name of the proponent : M/S BALA JI STONE CRUSHER
 - b) State : Uttarakhand
 - c) District : Dehradun
 - d) Pincode : 248001

**FORM-I, PRE- FEASIBILITY REPORT AND
ENVIRONMENT MANAGEMENT PLAN**

OF

PROPOSED STONE CRUSHER PLANT

AT

**KHASRA NO. 1125 KA, KHA AND GA,
VILLAGE BALUWALA, PARGANA PACHHWADOON,
TEHSIL - VIKASNAGAR, DISTRICT - DEHRADUN,
UTTARAKHAND**

(TOTAL AREA - 1.433 HA)

BY

M/S BALA JI STONE CRUSHER

FOR

OBTAINING ENVIRONMENTAL CLEARANCE

PREPARED BY:



**ENVIRONMENTAL MANAGEMENT DIVISION
OF M/s INDIA GLYCOLS LTD. A - 1, INDUSTRIAL AREA, BAZPUR
ROAD, KASHIPUR, UTTARAKHAND**

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

Table
of
Contents

TABLE OF CONTENTS

FORM – 1	Page 1 –15
PRE-FEASIBILITY REPORT	Page 1 – 30
1.0 EXECUTIVE SUMMARY	1
1.1 Employment Status	1
1.2 Water Balance	1
1.3 Salient Features of the Project	2
2.0 INTRODUCTION OF THE PROJECT/BACKGROUND INFORMATION	2
2.1 Identification of Project & Project Proponent	3
2.1.1 Firm Background	3
2.1.2 The Promoters	3
2.1.3 Nature of the Project	4
2.2 Need for the Project and Its Importance to the Country and or Region	4
2.3 Demands-Supply Gap	5
2.4 Imports Vs. Indigenous Production	5
2.5 Export Possibilities	6
2.6 Domestic/ Export Market	6
2.7 Employment Generation - Direct and Indirect	6
3.0 PROJECT DESCRIPTION	6
3.1 Type of Project	6
3.2 Location of the Project	6
3.3 Site Description	7
3.3.1 Site Selection	7
3.4 Size or Magnitude of Operation	10
Technical Know-How	10
3.5 Manufacturing Process Description And Technology	10
3.5.1 Detail of Proposed Plant Machinery	14
3.5.2 Process Flow Chart of Proposed Hot Mix Plant	14
3.5.3 Proposed Utility Installation	15
3.6 Raw Materials, Quality And Sources	17
3.6.1 Mode of Transport of Raw Material	17
3.7 Resource Optimization	17
3.8 Utilities & Auxiliary Services	17
3.8.1 Water	17
3.8.2 Fuel	18
3.8.3 Energy Requirement	18

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

Table
of
Contents

3.9 Environment Management	18
4.0 SITE ANALYSIS	18
4.1 Connectivity	18
4.2 Land Use	18
4.3 Topography	18
4.4 Existing Land Use Pattern	19
4.5 Existing Infrastructures	20
4.6 Soil Classification	21
4.7 Climatic Data	21
4.8 Social Infrastructure	22
5.0 PLANNING BRIEF	22
5.1 Planning Concept (Type of Industries, Facilities and Transportation etc.) Town and Country Planning/ Development Authority Classification	22
5.2 Population Projection	22
5.3 Land Use	23
5.4 Assessment of Infrastructure Demand (Physical & Social)	23
5.4.1 System Design for High Productivity	23
5.4.2 Sizing of Critical Equipment- Margins & Redundancy/Standby	24
5.4.3 Design for Efficient Operation	24
5.4.4 Operation Performance Management System (OPMS)	24
5.4.5 Operation & Maintenance Philosophy	24
5.5 Amenities/Facilities	24
5.5.1 In-Plant Facilities	24
5.5.2 Employment Generation	25
5.5.3 Peripheral Developmental Activities	25
6.0 PROPOSED INFRASTRUCTURE	25
7.0 REHABILITATION & RESETTLEMENT (R & R) PLAN	25
8.0 PROJECT COST ESTIMATES	26
9.0 ANALYSIS OF PROPOSAL	27
10.0 STORM WATER/SEWER DETAILS	27
10.1 Sewer Drainage System	27
10.2 Rain Water Harvesting	27
11.0 WASTE WATER MANAGEMENT	27
12.0 AIR POLLUTION CONTROL MEASURE	28
13.0 NOISE POLLUTION CONTROL MEASURE	29

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil - Vikasnagar, District - Dehradun (Uttarakhand).

Table
of
Contents

14.0 SOLID WASTE MANAGEMENT	29
15.0 HAZARDOUS WASTE MANAGEMENT	29
16.0 SAFETY MEASURES	29

LIST OF TABLES

Table No.	Name of Table	Page No.
01	Proposed Manpower	1
02	Water Balance	1
03	Salient Features of the Project	2
04	Employment Generation	6
05	Details of the Company	7
06	Site Coordinates	7
07	Proposed Plant Machinery	14
08	Total Proposed Daily Raw Water Requirement (KLD)	17
09	Water Balance (KLD)	17
10	Soil Classification of Dehradun	21
11	Climatic Data of Dehradun (Basis of Mean of Last 25 Years)	21
12	Employment Generation	22
13	Cost of Project	26
14	Means of Finance	26
15	Cost of EMP	32

LIST OF FIGURES

Figure No.	Name of Figure	Page No.
01	Key map of M/s AA Constructions	8
02	Topographical map of 10 km radius of Project Site	9
03	Satellite Image of the Project Site	9
04	Stone Crusher Unit	11
05	Cold Aggregates Feeding Bins	11
06	Vibrating screen	12
07	Charging conveyor	12
08	High pressure jet burner with Drum	13
09	LDO Tank	13
10	Crushing Process Layout	14

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

Table
of
Contents

11	DG set system	16
12	Seismicity Map of Uttarakhand State	19

LIST OF ANNEXURES

Annexure – I	Land Documents
Annexure – II	Site Location Map
Annexure – III	Topo Sheet Maps of 05 & 10Km Radius
Annexure – IV	Key Plan of the Site
Annexure – V	Undertaking & Authorization
Annexure – VI	Disclosure of Consultant

FORM-1

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

FORM - 1

(1) Basic Information

S. No.	Item	Details						
1.	Name of the Project/s	Environmental Clearance for proposed establishment of Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil– Vikasnagar, District– Dehradun, Uttarakhand (Annexure - I)						
2.	S. No. in Schedule	Not Covered under EIA Notification' 2006 but Categorized as "Orange" under Doon Valley notification 2020.						
3.	Proposed capacity /area / length / tonnage to be handled/command area / lease area / number of wells to be drilled	Proposed details are given as below: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Facility Proposed</th> <th>Proposed Production</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Stone Crusher</td> <td>1000 MTPD</td> </tr> </tbody> </table> Plant is proposed to be operated for 8 hours only. Drilling for proposed bore well be done after obtaining requisite permission from competent authority.	S. No.	Facility Proposed	Proposed Production	1.	Stone Crusher	1000 MTPD
S. No.	Facility Proposed	Proposed Production						
1.	Stone Crusher	1000 MTPD						
4.	New/Expansion/Modernization	New						
5.	Existing Capacity/Area etc.	Proposed Project. Land Area – 1.433 Hectare						
6.	Category of Project i.e. "A" or "B"	B2						
7.	Does it attract the general condition? If yes, please specify.	No						
8.	Does it attract the specific condition? If Yes, please specifies.	It is an "Orange Category" project under Doon Valley Notification 2020.						
9.	Location : Plot / Survey / Khasra No. Village Tehsil District State	Latitude 30°25'53.42"N Longitude 77°48'36.41"E Khasra No. 1125 Ka, Kha & Ga Baluwala Vikasnagar Dehradun Uttarakhand						
10.	Nearest Railway Station/Airport along with distance in kms.	Dehradun Railway Station – 25.00 Km SE Jolly Grant Airport – 45.00 Km SE						

M/s Balaji Stone Crusher

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

11.	Nearest Town, City, District headquarters along with distance in kms.	Town: Sahaspur – 4.0 Km South City: Dehradun – 25.0 Km SE
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun – 248001
13.	Name of the Applicant	Balaji Stone Crusher
14.	Registered Address	19, Quality Complex, Rajpur Road, Dehradun
	Address for Correspondence:	19, Quality Complex, Rajpur Road, Dehradun
15.	Name	Mr. Kuldeep
	Designation (Owner/Partner/CEO)	Partner
	Address	Balaji Stone Crusher 19, Quality Complex, Rajpur Road, Dehradun
	Pin Code	248001
	E-mail	balajistoneeia@gmail.com
	Telephone No.	Mobile – 7060402574
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo-sheet.	The project site is appropriately selected and the location of site is shown on Satellite location map attached as per Annexure – II . Topo Sheet map is enclosed as Annexure – III .
17.	Interlinked Projects	There is no interlinked project.
18.	Whether separate application of interlinked project has been submitted?	Not applicable
19.	If yes date of submission	Not applicable
20.	If no, reason	Not applicable
21.	Whether the proposal involves approval / clearance under: if yes details of the same and their status to be given.	Not applicable.
	(a) The Forest (Conservation) Act, 1980?	Not applicable.
	(b) The wild life (Protection) Act, 1972?	Not applicable.
	(c) The C.R.Z. Notification, 1991?	Not applicable.

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

22.	Whether there is any Government Order / Policy relevant / Relating to the site?	The Proposed site falls under Doon Valley Area.
23.	Forest land involves (hectares)	Not applicable.
24.	Whether there is any litigation pending against the Project and / or land in which the Project is propose to be set up? (a) Name of Court (b) Case No. Orders / directions of the Court, if any and its relevance with the proposed project.	No litigation is pending against the Project applicant of this Project in any court of law to the best of knowledge.

II. Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S. No.	Information/Checklist confirmation	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	There is no permanent change in land use as the proposed project will be confined to project boundary only. The Key Plan of the Project Site is enclosed as Annexure – IV .
1.2	Clearance of existing land, vegetation and buildings?	No	No clearance of buildings and vegetation are required for the proposed project.
1.3	Creation of new land uses?	No	There is no creation of new land as the land will be used for storage of raw material & Finished products.
1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	Not required.
1.5	Construction works?	Yes	Foundation work shall be done for proposed Installation of proposed activities.

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

1.6	Demolition works?	No	No demolition work would be done.
1.7	Temporary sites used for construction works or housing of construction workers?	No	No temporary site required for construction works or housing as local labour will be deployed in proposed project.
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations	Yes	The project will involve excavation of soil during foundation process. The excavated soil will be utilized within the site by filling operations.
1.9	Underground works including mining or tunneling?	No	Not Required.
1.10	Reclamation works?	No	Not Required.
1.11	Dredging?	No	Not Required.
1.12	Offshore structures?	No	NA
1.13	Production and manufacturing Processes?	Yes	The project is proposed for capacity of 1000 MTPD Stone crusher material through Crushing of stone.
1.14	Facilities for storage of goods or Materials?	Yes	Operation Phase: - The project is proposed at vacant land and has ample space therefore during operation phase separate raw material yard will be made. Raw material & Finished product will be separately stored under cover. Dust will be stacked under tarpaulin cover.
1.15	Facilities for treatment or disposal of solid waste or liquid Effluents?	Yes	Construction phase:- Solid Waste:- The inert waste (Brick, Masonry, Aggregates Concrete etc.) will be generated during construction of foundation and will be used for filling of Low lying Areas. Liquid Effluents:- No liquid waste will be generated during construction phase. Operational phase:- Solid Waste: No solid waste will be generated during operation phase. Liquid Effluents: Only 0.20 KLD

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			domestic sewage will be generated which will be disposed through Septic Tank/Soak Pit. No effluent will be discharged outside the premises.
1.16	Facilities for long term housing of operational workers?	No	Operational Workers will be employed from nearby villages therefore no housing facilities are required.
1.17	New road, rail or sea traffic during construction or operation?	No	There will be no new Road, Rail or Sea traffic proposed as the area is well connected to Road network.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc	No	Existing Road Infrastructure is sufficient to cater the additional load.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	Due to the proposed project, there will be no closure of existing transport routes or infrastructures leading to changes in traffic movements.
1.20	New or diverted transmission lines or pipelines?	No	Not applicable
1.21	Impoundment, damming, culverting, realignment or other changes to the Hydrology of watercourses or aquifers?	No	Not applicable
1.22	Stream crossings?	No	Not applicable
1.23	Abstraction or transfers of water form ground or surface waters?	Yes	Water requirement for process i.e. Stone Crusher (Spraying purpose), Dust suppression and domestic purpose will be met from proposed bore well. Total water demand will be 7.74 KLD.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Not applicable.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of material for construction & transport of the raw material/finished products during the operation phase shall be met by existing road transport. However, no significant adverse impacts

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			are envisaged as 2-3 Trucks will move per hr. and the traffic will not increase considerably after the proposed project.
1.26	Long-term dismantling or decommissioning or restoration works?	No	No such activity is proposed.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No such activity is proposed.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	During construction phase, there will be temporary influx of semi-skilled and unskilled labor from the nearby villages. Local people based on their skill will be employed. Approx. 08 persons will be employed.
1.29	Introduction of alien species?	No	Not Applicable
1.30	Loss of native species or genetic diversity?	No	Not Applicable
1.31	Any other actions?	No	Not Applicable

2.0 Use of Natural Resources for Construction or Operation of the Project (Such as Land, Water, Material or Energy, especially any Resources which are Non – Renewable or in short supply):

S. No.	Information/ Checklist	Yes / No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
2.1	Land especially undeveloped or agricultural land (ha)	No	Project is proposed at vacant land in Village Baluwala, Tehsil - Vikasnagar, Dehradun, Uttarakhand. (Total Land area- 1.433 Ha).
2.2	Water (Expected Source & Competing Users) Unit : KLD	Yes	Total water demand is 7.74 KLD which is for sprinkling during crushing process, domestic purpose and dust suppression only and will be met from proposed bore well. Water Balance is given in PFR.
2.3	Minerals (MT)	Yes	There is a major usage (1000 MT/Day) of

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			Minerals in the proposed Project including Grit, Aggregates, and Dust.						
2.4	Construction Material – Stone, Aggregates, and / Soil (Expected Source – MT)	Yes	Materials like Brick, Steel, Cement, Sand aggregates, Tiles etc. shall be procured locally from the open Market in the desired quantity during foundation work.						
2.5	Forests and timber (source – MT)	No	Not Applicable.						
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	<table border="1"> <tr> <td>Power</td> <td>:</td> <td>400 KW (UPCL)</td> </tr> <tr> <td>Alternate power & Fuel</td> <td>:</td> <td>DG set of 500KVA (01 No.) is proposed for emergency power failure. HSD (100.0 Lit/Hr.)</td> </tr> </table>	Power	:	400 KW (UPCL)	Alternate power & Fuel	:	DG set of 500KVA (01 No.) is proposed for emergency power failure. HSD (100.0 Lit/Hr.)
Power	:	400 KW (UPCL)							
Alternate power & Fuel	:	DG set of 500KVA (01 No.) is proposed for emergency power failure. HSD (100.0 Lit/Hr.)							
2.7	Any other natural resources (use appropriate standard units)	No	Not Applicable						

3. Use, Storage, Transport, Handling or Production of Substance or Material, which could be Harmful to Human Health or the Environment or raise concern about actual or perceived risks to Human Health.

S. No.	Information/ Checklist	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
3.1	Use of substances or material, which are Hazardous (as per MSIHC rules) to Human Health or the Environment (Flora, Fauna and Water Supplies)	Yes	HSD will be used for Operation of proposed DG Set only. Used Oil will be sold to the Registered Recyclers of UEPPCB. Discarded Containers/Barrels will also be sold to the Registered Recyclers.
3.2	Changes in occurrences of disease or affect diseases vectors (e.g. insect or water born disease)	No	There will not be any water stagnation. No effluent will be discharged outside the premises. Proper sanitation facilities will be provided to avoid insect and water borne disease.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	There would be a positive impact on the social and economic status of local people due to direct and indirect employment opportunities. Living condition of the area will improve. Constructions of roads play a vital role in

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area-1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			Socio-economic development of the community. Ever since the Government declared infrastructure development as the thrust area, there has been predominant boom in the road construction sector and the proposed project would serve as a stable source of employment.
3.4	Vulnerable group of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	Not Applicable
3.5	Any other causes	No	Not Applicable

4. Production of Solid Wastes during Construction or Operation or Decommissioning (MT/month)

S. No.	Information/confirmation	Checklist	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
4.1	Spoil, overburden or mines wastes		No	Nil.
4.2	Municipal waste (domestic and or commercial wastes)		Yes	Waste generated from domestic purpose will be segregated & disposed as per CPCB Norms.
4.3	Hazardous wastes (as per Hazardous waste Management Rules)		Yes	Hazardous Wastes i.e. spent oil, discarded containers/barrels generated during Operation phase will be dealt as per Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.
4.4	Other industrial process wastes		No	Nil
4.5	Surplus product		No	Nil
4.6	Sewage sludge or other sludge from effluent treatment		Yes	Sludge will be generated from soak pit Facility & used as manure.
4.7	Construction or demolition wastes		No	Demolition Wastes: No demolition waste will be generated.
			Yes	Construction Waste: The inert waste (Brick, Concrete, Masonry, Aggregates etc.) will be generated during foundation

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			work and will be used for filling of Low lying Areas within the site.
4.8	Redundant machinery or equipment	No	Not Applicable
4.9	Contaminated soils or other materials	No	Not Applicable
4.10	Agricultural wastes	No	Not Applicable
4.11	Other solid wastes	No	Not Applicable

5. Release of Pollutants or any Hazardous, Toxic or Obnoxious Substance to Air (kg/hr)

S. No.	Information/confirmation	Checklist	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		Yes	Emissions will take place from D.G. set operation, transportation and crushing of stone, sand, gravel and stone dust.
5.2	Emissions from production processes		Yes	Emissions will take place from crushing of stone, sand, gravel and stone dust. Suitable measure shall be taken to mitigate emission. Sprays bars with atomizer nozzles mounted over crusher mouth, product conveyor feed & discharge point will be provided in stone crusher unit. Integral Pre-separator- The pre-separator is integrated with bag filter will be installed at proposed plant which is adequately designed for capturing 90% of the dust particles larger than 200 microns.
5.3	Emissions from material handling including storage or transport		Yes	Separate raw material yard will be made. Aggregates of various size shall be stored in such a manner that the fine aggregates are stored in between the coarser aggregates to control the fugitive

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			<p>emissions in proposed unit. To control the fugitive emissions for proposed project, following measures will be adopted:-</p> <ul style="list-style-type: none"> • Raw material will be stored with tarpaulin cover. • Water spraying will be adopted in dust prone areas to control fugitive dust emission by Dust suppression system. • A metallic sheet (GI) wall of 15 feet height will be made around the periphery of project to control the dust emission. • Ambient air and stack monitoring will be carried out regularly.
5.4	Emissions from construction activities including plant and equipment	Yes	<p>Fugitive dusts from various activities of production & plying of vehicles are expected, which will be temporary in nature.</p> <p>Proposed Plant will be equipped with modern technology, during plant operation no emission of any pollutant is envisaged.</p> <p>Stacks of adequate height for DG shall be provided.</p>
5.5	Dust or odors from handling of materials including construction material, sewage and waste	Yes	<p>During the construction / Operation of Plant, dust will become air borne; Adequate precautions like masks, goggle and helmet etc. shall be taken to reduce these impacts on workers and the surrounding environment. There will be no odor problem to the best of knowledge. There will be no odor problem to the best of knowledge.</p>
5.6	Emissions from incineration of waste	No	Nil
5.7	Emissions from burning of waste in open air (e.g. slash material,	No	No such activity is proposed.

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil - Vikasnagar, District - Dehradun (Uttarakhand).

FORM-I

	construction debris)		
5.8	Emissions from any other sources	No	Nil

6. Generation of Noise and Vibration, and Emissions of Light and Heat

S. No.	Information/confirmation	Checklist	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		Yes	Noise will be generated from Stone crushing unit and DG set for which acoustic enclosures shall be provided. Thick Three layer green belt shall be provided to mitigate noise from escaping into the surrounding.
6.2	From industrial or similar processes		Yes	Noise and Vibration may be produced by equipment like Vibrating screen, bin vibrator and drum unit which will be handled through providing compound wall around the plant to reduce the noise escape in surrounding area. PPEs like ear plugs will be provided to the workers. During Operational phase Green insulated DG sets will be installed, which shall conform to noise standards set by CPCB.
6.3	From construction or demolition		Yes	Due to construction activities there will be short term noise impacts in the immediate vicinity of the project site. The construction activities will include the following noise generating activities - Crushing Process and operation of DG set. Construction plant and heavy vehicles movement. Minor increase in noise due to transportation of construction material.

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			Regular maintenance would be done for all the machinery. Only PUC certified vehicle will be allowed.
6.4	From blasting or piling	No	No blasting will be involved.
6.5	From construction or operational traffic	Yes	Some noise is generated due to operation/movement of machines/vehicles but that will be within the prescribed limit.
6.6	From lighting or cooling system	No	Not envisaged.
6.7	From any other sources	No	N.A.

7. Risks of Contamination of Land or Water from Releases of Pollutants in to the Ground or in to Sewers, Surface Waters, Ground Water, Coastal Waters or the Sea

S. No.	Information/ Checklist	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
7.1	From handling storage, use or spillage of hazardous materials	No	NA
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	Yes	Approx. 0.20 KLD Domestic sewage will be generated and the same will be disposed through Septic Tank/Soak Pit. Zero liquid discharge will be maintained.
7.3	By deposition of pollutant emitted to air into the land or into water	No	No major pollutant emitted from this Project.
7.4	From any other sources	No	Not Applicable.
7.5	Is there a risk of long term buildup of pollutant in the environment from these sources?	No	Not Applicable

8. Risks of Accidents During Construction or Operation of the Project, Which Could Affect Human Health or the Environment

S. No.	Information/ Checklist	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
8.1	From explosions , spillages, fires etc. from storage, handling, use or production of hazardous substances	Yes	On-site Emergency Preparedness Plan will be prepared. Fire extinguisher will be installed at

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

			<p>strategic points, checked at regular intervals and a record will be made and maintained.</p> <p>One vehicle will always be on standby for instant mobilization during emergency.</p> <p>The workers will be provided with the training for the first aid measures in case of accident.</p> <p>Medical check-up of the workers will be done periodically.</p> <p>Safety items such as hand gloves, mask, goggles and apron will be providing while dealing with the raw materials.</p> <p>Training / Awareness program on safety will be conducted on regular basis.</p> <p>No other major risks are involved as any explosives will not be used.</p>
8.2	From any other causes	No	Not applicable.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquake, landslides, cloudburst etc.)?	Yes	Project Site falls in Dehradun district of Uttarakhand which falls in Seismic IV. Secondary data reveals that no major natural calamity has been recorded so far in the proposed Project area.

9. Factors Which Should be Considered (Such as Consequential Development) which could lead to Environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality.

S. No.	Information/ Checklist confirmation	Yes /No	Details thereof (with approximate quantities / rates wherever possible) with sources of information data.
9.1	<p>Lead to development of supporting. Utilities, ancillary development or development stimulated by the project which could have impact on the environment: e.g.</p> <ul style="list-style-type: none"> Supporting infrastructure (road, power supply, waste water treatment etc.) 	No	No further supporting utilities development is envisaged and no adverse impact on the environment is expected.

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

	<ul style="list-style-type: none"> • Housing development • Extractive industries • Supply industries • Other 		
9.2	Lead to after- use of the site, which could have an impact on the environment	No	Nil
9.3	Set a precedent for later developments	No	Nil
9.4	Have cumulative effects due to proximity to other existing or planned project with similar effects	No	No Impact.

III Environmental Sensitivity

S. No.	Areas	Name/ Identity	Aerial distance (with in 10 km.) Proposed Project location boundary
1.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	-
2.	Areas which are important or sensitive for ecological reasons- Wetland, water courses or other water bodies, coastal zone, biosphere, mountains, forests	Yes	(Non- perennial river) – 600m in South direction.
3.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	-
4.	Inland, coastal, marine or underground waters	No	NA
5.	State , National boundaries	No	NA
6.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	N.H.72: 3.0 KM SW
7.	Defense installations	No	NA
8.	Densely populated or built up area	Yes	Densely populated area is Sahaspur.

M/s Balaji Stone Crusher

Environmental Clearance for establishment of proposed Stone Crusher Plant by M/s Balaji Stone Crusher at Khasra no. 1125 Ka, Kha and Ga Total Area- 1.433 Ha, Village Baluwala, Pargana Pachhwadoon, Tehsil – Vikasnagar, District – Dehradun (Uttarakhand).

FORM-I

9.	Areas occupied by sensitive man – made land uses (hospitals, schools, places of worship, community facilities)	Yes	Hospital: 2.45 KM NW School: 2.0 KM SE Temple: 750 mtr. NE
10.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	None	-
11.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	None	-
12.	Areas susceptible to natural hazardous which could cause the project to present environmental problems. (earthquake, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	None	Project Site falls in Dehradun district of Uttarakhand which occupies Zone IV. Secondary data reveals that no major natural calamity has been recorded so far in the proposed Project area.

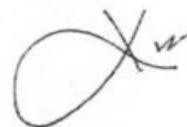
(IV). Proposed Term of Reference for EIA Studies – Not Applicable

“I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at stage, the project will be rejected and clearance and given, if any to the project will be revoked at our risk and cost.

Date: 26.07.2021

Place: Baluwala

For, M/s Balaji Stone Crusher



(Kuldeep)

Authorised Signatory

M/s Balaji Stone Crusher